मैं 1930 से कांग्रेस का सदस्य रहा हूं। मेरे पितामह वह थे जिन्होंने लार्ड हार्डिंग वम केस में हिस्सा लिया था ौर जिन्हें फांसी देदी गई थी। मेरे वितामह का नाम लाला अमीरचन्द था। इस तरह से मैं इस फॉ.मली से आता हैं ीर इसका सदस्य रहा हं। इस ो क्या मालुम कि मैं कौन हूं। मैं सन् 1930 से कांग्रेस में हूं।

(Interruption)

श्री योगेन्द्र शर्मा : श्रीमन् एक व्यवस्था का प्रश्न है। आपने कहा था कि ये अपना लिलित क्यान पढ़ेंगे, मगर अब यह भाषण देने लगे हैं। (Interruption) आप कीन होते हैं?

श्री राज नारायण : मैं सदस्य हं। (Interruption)

श्री क्याम लाल गुप्त : श्री योगेन्द्र शर्मा ने मेरे ऊपर लांछन लगाया है।

भी योगेन्द्र शर्मा : उनकी पार्टी क्या है और उसकी क्या स्ट्रैन्थ है और वे किस के बल पर यहां चनकर आये हैं ?

(Interruption)

श्री क्यामलाल गुप्त : आपकी पार्टी से मेरी पार्टी में सदस्य ज्यादा है।

(Interruption)

MR. DEPUTY CHAIRMAN: Mr. Yogendra Sharma, you please take your

भो स्थान लाल गुप्तः मेरी पार्टीका नाम संगठन कांग्रेस है और आपकी पार्टी तो कम्यनिस्ट पार्टी है . . .

(Interruption)

MR. DEPUTY CHAIRMAN: Gupta, you please take your seat now.

श्री भ्याम लाल गुप्त : म आज की बात नहीं कह रहा हं, मैं 1972 की बात कह रहा हं... (Interruption)

श्री यागेन्द्र शर्मा : उस समय तो आपकी पार्टी में केवल 24 ही सदस्य थे।

MR. DEPUTY CHAIRMAN: It is over now. You please take your seat.

श्री श्याम लाल गप्त: यह तो पार्टी का मामला (Interruption)

(Development) Bill, 1974

श्री योगेन्द्र शर्मा: 24 के स्ट्रैन्थ पर आप कैसे चनकर आये ? (Interruption)

भी भ्याम लाल गप्तः मैं अपनी पार्टी की ताकत से आया हं। आपको इस तरह की बातें कहते शर्म नहीं आनी है ? (Interruption)

MR. DEPUTY CHAIRMAN: Don't interrupt.

भी व्याम लाल गुप्त : दूसरो पर आक्षेप लगाना और दूसरों को बंदनाम करना आप लोगों का काम ही हो गया है। मैं 1930 से कांग्रेस में रहा हं। मैंने साल्ट सत्याधह और विवट इंडिया मुवमेंट में हिस्सा ।लयाः ।

MR. DEPUTY CHAIRMAN: Mr. Gupta, please take your seat now. Mr. Borooah you please move.

THE OIL INDUSTRY (DEVELOP-**MENT) BILL, 1974**

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): Sir, I move:

"That the Bill to provide for the establishment of a Board for development of oil industry and for that purpose to levy a duty of excise on crude oil and natural gas and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

Sir, the purpose of this Bill is very simple. We need money for expansion of our petroleum industry in all its aspects and that money has to be found quickly and its disbursement and utilisation would also be done as speedily as possible. That is why, Sir, we have proposed to put a cess on crude oil of Rs. 60 per ton. Crude oil which is produced in India comes to the total quantum of around 8 million tonnes or a little less than that but our expectation is that we will increase considerably in the Fifth Plan, with the result that we have out of this fund at' least Rs. 250 to about Rs. 280 crores.

[Shri D. K. Borooahl

Sir, the genesis of this idea lies in the Malaviya Committee's report where they had suggested that there should be an oil exploration fund of Rs. 400 crores in 10 years and for that purpose, there should be a cess on petroleum products.

Oil Industry

SHRI MAHAVIR TYAGI Pradesh): Sir, on a point of order. It is actually a cess because it is earmarked for a certain purpose for which it will be spent. Why are you calling it excise duty? It is not excise duty and therefore that is not in order. Levving of excise duty is the function of the Finance Minister just as levving of income-tax etc. You can levv a cess but not an excise duty.

SHRI T. N. SINGH (Uttar Pradesh): Sir, I have another point of order. This is a Money Bill because it levies excise duty. Therefore before coming to this House or to the lower House it should have received the sanction of the President. The sanction of the President is not communicated here and I think unless this question is clarified he should not be allowed to proceed with the Bill

SHRI NIREN GHOSH (West Bengal): The points of order are in order.

MR. DEPUTY CHAIRMAN: But now you are not in order, Mr. Niren Ghosh.

SHRI NIREN GHOSH: You will make irregular things regular?

SHRI T. N. SINGH: Are you telling him to reply to the points of order?

SHRI D. K. BOROOAH: It is a cess certainly. This question was gone into in the Lok Sabha and it was held by the Speaker that it is not a Money Bill and that both Houses are competent to discuss this.

SHRI T. N. SINGH: Whenever you levy certain duties it goes into the Consolidated Fund of India and under the Constitution this Bill must receive the

prior approval of the President. This money will go into the Consolidated Fund.

SHRI MAHAVIR TYAGI: Excise duty cannot be for a particular purpose. It goes into the general pool.

MR. DEPUTY CHAIRMAN: This is not excise duty. It has been made very clear.

SHRI T. N. SINGH: In the Bill it is said clearly that it is excise duty.

SHRI B. S. SHEKHAWAT (Madhya Pradesh): It is written here:

"A Bill to provide for the establishment of a Board for the development of oil industry and for that purpose to levy a duty of excise ..."

SHRI D. K. BOROOAH: Sir, hon. Members are senior Members; they have been in the Administration and they know that a cess is levied either in the form of an excise duty or a customs duty.

SOME HON. MEMBERS: No, no.

SHRI MAHAVIR TYAGI: You can call it

SHRI D. K. BOROOAH: The Bill provides for a levy of cess in clause 15(1). Whether a Bill is a Money Bill or not has, according to our Constitution, to be decided by the Speaker. The Speaker of the Lok Sabha has decided after hearing hon. Members and looking into this question that this Bill is not a Money Bill.

SHRI NIREN GHOSH: The ruling of the Speaker of the other House should not be binding on us.

MR. DEPUTY CHAIRMAN: It is binding as far as Money Bills are concerned.

SHRI NIREN GHOSH: Money Bills if they are so determined by the Speaker, it is all right but here this is not...

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MR. DEPUTY CHAIRMAN: Here the Speaker has decided that this is not a Money Bill.

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SHRI NIREN GHOSH: That is true but you in your wisdom may decide that it is a Money Bill.

MR. DEPUTY CHAIRMAN: It is not a Money Bill as far as we are concerned and it has not come to us as a Money Bill and I am satisfied about it.

SHRI T. N. SINGH: If you go by that when we are helpless.

MR. DEPUTY CHAIRMAN: There is no question of being helpless.

SHRI D. K. BOROOAH: The constraints that a Money Bill may impose on this House considering the Bill are no longer there. This House can consider this Bill like any other Bill.

श्री राजनरायण (उत्तर प्रदेश): श्रीमन, पाइन्ट आफ आर्डर । मेरा पाइन्ट आफ आर्डर यह है कि बिल में मंत्री जी ने ो शब्द लिखा है वह है "एक्साइज डयूटी" और मंत्री जी कहते हैं कि एक्साइज डयूटी नहीं है, यह सैस है। यह क्या है इसको आप कृपा करके साफ कर दें और सरकार से कहें कि जो सरकार इसको सैस कह रही है वह एक्साइज ड्यूटी को काट कर सेस लिखे।

MR. DEPUTY CHAIRMAN: In the Bill they have said 'cess'. Therefore, it is a cess.

SHRI T. N. SINGH: May I be permitted to say one point? Under the Constitution all moneys which are collected as customs duty, income-tax and excise, go to the Consolidated Fund. If it goes to the Consolidated Fund, it is not a cess. All excise duty goes to the Consolidated Fund.

MR. DEPUTY CHAIRMAN: Let me see the Bill.

DR. K. MATHEW KURIAN (Kerala): The word 'levied' is particularly used and according to us it is a Money Bill.

Even if the Lok Sabha has wrongly decided, it is up to us to decide whether it is a Money Bill and, if so, send it back.

SHRI S. S. MARISWAMY (Tamil Nadu): On a point of order. Both the Speaker and you yourself have said that it is not a Money Bill. You have already given the ruling that it is not a Money Bill. Then, why do you discuss it further?

भी भैरों सिंह शेखावत : श्रीमन्, मैं पढ कर सुना सकता हूं। इस में लिखा है:

"There shall be levied and collected, as a cess for the purposes of this Act,..."

Then, it says: —

"a duty of excise at such rate not exceeding the rate set forth ..."

MR. DEPUTY CHAIRMAN: They have made it clear that it is a cess and it will be collected as a cess.

SHRI B. S. SHEKHAWAT: Both the ingredients are there.

MR. DEPUTY CHAIRMAN: Let me give my ruling ...

श्री राजनरायण: इस पर पूरी जानकारी तो हो जाय। जब यह खुद ही लिख रहे हैं कि इस से जो धन एकत्वित होगा वह कंसालिडेटेड फंड में जायगा तो यह कैसे कह सकते हैं कि यह कंसालिडेटेड फंड में नहीं जायगा।

DR. K. MATHEW KURIAN: I want to know

MR. DEPUTY CHAIRMAN: You cannot be getting up again and again. Please take your seat now.

SHRI D. K. BOROOAH: It is a Money Bill only insofar as it provides for the collection of the cess. If it provides only for the collection of moneys, then it is a Money Bill, but it provides for something else also, i.e., utilisation of this money for development. Then it goes out of the purview of the Money

[Shri D. K. Borooah] Bill. The decision can be taken only by the Speaker, according to our Constitution, and he has held that it is not a Money Bill.

SHRI MAHAVIR TYAGI: If you remove the word 'levy' and substitute it by the word 'cess', then I have no objection.

SHRI D. K. BOROOAH: It is a cess. Cess is collected in two ways, one by excise duty and the other by customs duty. In this case it is collected as excise duty. The hon. Member raised another moot point that apparently it goes to the Consolidated Fund of India. AH moneys collected under the seal and authority of Parliament go to the. Consolidated Fund of India. Government, by bringing before both Houses of Parliament an Appropriation Bill, can utilise the money for the purpose for which it is meant. By this the control of Parliament over these funds is ensured. That is why all the money goes to the Consolidated Fund, whether it is a cess or otherwise. After that the money would be collected and used for the purpose for which it is intended. Along with the Appropriation Bill an Explanatory Memorandum has to be given.

MR. DEPUTY CHAIRMAN: It is not a Money Bill.

SHRI T. N. SINGH: If you permit me one word. I have been a member of the Public Accounts Committee for more than eight years. This question of excise and cess came before the Committee several times. The device of taking out moneys from the Consolidated Fund of India, and making it out of the purview of the Comptroller and Auditor General of India is not desirable. And, I am sure, as the Minister has already expressed, it has come under the purview of the Audit because it is excise duty. Having called it excise duty you cannot in the same breath say it is cess. Also my objection is

that this Bill is ambiguous. Therefore, unless the thing is clear it is an ambiguous Bill.

MR. DEPUTY CHAIRMAN: Mr. T. N. Singh, if it is Money Bill we have no power to discuss it at all. The Speaker has decided that this is not a Money Bill and that ends the matter as far as we are concerned.

SHRI T. N. SINGH: What I am saying is that this Bill -defines the same thing in two different languages. One says "excise duty" and one says "cess". Both are not the same thing. Therefore, *prima facie* this Bill is *ultra vires* of the Constitution itself.

MR. DEPUTY CHAIRMAN: No.

SHRI D. K. BOROOAH: The hon'ble Member, with all his wisdom, is only making a difference between "cess" and "excise duty".

SHRI 1. N. SINGH: There is a difference.

SHRI D. K. BOROOAH: Sir, the whole idea of this Fund has two purposes. One is that money should be collected for development of the oil industry in all its different aspects. But then while utilising this money we must ensure parliamentary control in all its aspects. That is to say, this money would be put into the Consolidated Fund and will be taken out of the Consolidated Fund on the recommendations of the Board that this is to be used for these purposes. Parliament decides the purpose. It gives the permission that these moneys should be used for these purposes only. Only then it can be used.

Secondly, Sir, the benefit of calling it excise duty would be that the entire money would be subject to the control of the Comptroller and Auditor General and also, therefore, to the control and scrutiny of the Public Accounts Committee. So this will ensure that the entire money, from collection to

spending and audit, would be entirely within the purview and control of both Houses of Parliament. Therefore, Sir, the purpose of the Bill, as I said earlier, is to see that we develop the petroleum industry in all its aspects.

As I said, Sir, the idea was first generated in the Malaviya Committee recommendations. The Malaviya Committee had suggested that we should have Rs. 400 crores for exploration in ten years and this fund should be created by levying an excise or cess on petroleum products, whatever you call it. We like the idea. But when the Malaviya Committee went into question, at that time the problem of oil industry was not so acute as it became after that. When the Malaviya Committee finalised its report the price of crude oil in this country was less than two per barrel. Immediately after the Malaviya Committee's recommendations saw the light of the day the price of crude oil shot up to more than 11 dollars per barrel. The result is, we need more money for exploration and we need it very urgently. And the cost of exploration also has considerably gone up. Therefore, we went to the Planning Commission and wanted the Planning Commission to give us much more money than what the Malaviya Committee had recommended. Malaviya The Committee had recommended Rs. 400 crores for 10 years. We have been able to get from the Planning Commission an allocation of Rs. 700 crores in the next five years. We found that we could also generate our own resources. Although the internal price of crude oil is very high —11 dollars per barrel—we have fixed our internal price at 3.5 dollars per barrel: Even so, we hope that we will be able to generate about Rs. 240 crores; it msy be Rs. 250 or Rs. 260 crores also; but the minimum will be Rs. 240 crores. So it will come to more than Rs. 900 crores for exploration and development.

Now, Sir, a question, a very proper question, has been asked. The main problem is to produce crude oil. Why don't you use the entire money for production of crude oil rather than for developing other branches of the oil industry? Sir, it is a very important point, certainly. We produce only one-third of the <u>crv.de</u> in this country. We produce 7.5 to 8 million tonnes of crude every year, but our import is three times that. Our total import bill has now gone up to Rs. 1,100 crores from about Rs. 200 crores two years Therefore, it is a very urgent matter that we should produce more crude oil. But, Sir, the production of crude oil is also linked up with the solution of ancillary problems. Utilisation is as important as production. I will give only two or three examples. We have got crude oil in Assam. Our expectation in crude oil in Assam has been exceeded. In fact, we thought that we would get two million tonnes. We might now go up to four or five or six million tonnes. The total may even come to eight or nine million lonnes in Assam. But oil in the well cannot be utilised for the nation. Therefore, we have to bring that oil to some refinery either inside Assam or outside Assam. We will have to have a pipeline and that will have to be built quickly. It is not enough to find oil and take it out. but we will have to take it to a refinery by a pipeline. To-day we are carrying million tonnes from Assam to Barauni. We want to bring eight million tonnes. So we will have to spend Rs. 17 crores for a pipeline immediately. Unless you build a pipeline, you will not be able to use that oil. So, it is not only a question of digging for oil; you have to utilise it also. Then about gas, I have figures to show that in Gujarat we have been able to utilise the entire gas because we have been able to have industries in neighbourhood. But in Assam, we are utilising only six per cent of the gas that we are producing. The

[Shri D. K. Borooah] rest of the gas is flared. To-day natural gas is as valuable as crude oil or more valuable than crude oil in terms of the products that you can get. But we are sitting helplessly and allowing this gas to be flared. This is certainly unfair. Therefore, we have decided that we must utilise this gas immediately and for that we need money. We need money not only for exploration but also for utilisation of the products of exploration. We have struck gas in a substantial way in Tripura. It may be about 100,000 cubic metres a day. It is a very good find. But that gas has to be utilised. Unless we have money available quickly and without the bureaucratic constraints, we will not be able to utilise it. Therefore, in this fund you will find that we have allowed this money to be utilised for development of other products because no money is available now. We have about "Rs. 900 crores to be used for development of our oil fields, for exploration, for drilling, but for the utilisation of -the products of our efforts in drilling and exploration, we need certain amounts. For that purpose the money provided by this Bill will be very useful. I will give you one more example. We are now drilling offshore. When Malaviya Committee went into the question they had no idea of offshore drilling. They casually mentioned it. Now we find that our seabed can be as productive of oil as our land mass is in this country. Therefore, we have to go in a big way for offshore drilling. And it is a very expensive proposition. For that also we need money. Suppose we get 2 million tonnes of oil in a couple of years in Bombay. How will you utilise that oil ? There are methods of utilising it immediately. For that you will have to have quite a few modern sophisticated methods and they will cost you money. For that money has to be made available. Therefore, we have thought that in the next five years it would be Rs. 240 crores, or it may be more also with the production

of crude oil. We do not want to impose it on petroleum products because collecting at the source would be easier than collecting it from the end-products. And then we will have to collect it all over India and the cost will be higher. Now we will collect it at source from the ONGC, Oil India and a small quantity is produced by IOC. Therefore, we have hardly any collection costs in this. The money is immediately available. For the utilisation of this we have a Board. This Board is not a holding company. This Board is really a Board which will disburse the money on the basis of the requirements of different industries, petroleum-based petroleum industries. This Board has thirteen members; out of them five are technocrats—people who are engaged already in the oil industry in different branches like ONGC Chairman. IOC Chairman, IPCL Chairman, all experts from those bodies, industrial units, which are engaged in petroleum products. We have also accepted two members-one is an expert; the other is a representative of labour. There was an idea that there is no point in having a labour representative in the decisionmaking process. There is no need to take them at the decision-making level. At the management level they may be taken, but not at the high decisionmaking process and disbursement of funds. But then we thought in this country labour has to play a very important role. In fact this is a country where the entire wealth is created by the labour because the aid of technology is not substantial in this country. Therefore, nothing can be done in this country without involving the industrial labour. Therefore, we thought that labour should have their representation even at the highest body, on this development board, so that their views, their experience and their knowledge could also be utilised by this board. This is in short the purpose of this board and the purpose of this Bill. As I said, some people have contested that it could develop into a holding company.

It is not a holding company because this board has no control over any of the industries which it might finance like the ONGC, the ONGC is independent; it has a separate existence; it is a separate authority. Similarly Indian Oil Corporation is a separate authority; it has separate funds also. Therefore, this board will have no cqn-trol over them. It will be more like a functioning body rather than a holding company. There is no fear whatsoever that this will function as a holding company and control these different organisations to whom it might offer assistance.

Oil Industry

Sir, this is a part of the strategy of survival for us because today the price of oil has gone upto olypian height. Our oil bill for the year before last was Rs. 200 crores; then it went upto Rs. 500 crores and now it is 1,100 crores, without taking into account the increased demand. In fact we are so hardpressed that there is shortage of oil; there is shortage of rainfall and we need more diesel. If we use more diesel, then we have to reduce production of kerosene. We have reduced production of kerosene by 30 per cent and we are now reducing by another 10 per cent. The fact remains that today our people have to undergo lot of sufferings in order to keep the wheels of production, both in the agricultural and industrial sectors, running.

Now we have come to this House with this Bill and I would request the hon. Members to take into account the absolute necessity of going ahead in full blast with the scheme of finding oil and exporting oil and also managing to see that this is utilised by, and made available to, the consumers both in the countrysides and urban areas and particularly to the industrial units and also to the agriculturists because this country can thrive only if its agriculture and industry are developed. Unless we do that, our future will be bleak in view of the terrible inflation facing us.

The question was proposed.

SHRIS. S. MARISWAMY: I really congratulate the hon. Minister for having given life to the Malaviya Committee report which was gaining dust. There was an impression that this report has been shelved. But now he has given life to it and brought forward a Bill which enlarges the scope of Malaviya Committee's recommendations. I think he has raised the monetary side from Rs. 400 crores to Rs. 1.150 crores. It is a laudable idea. But it must be implemented. The comes only difficulty when implementation part of it begins. I hope that Shri Borooah will put all his spiritual efforts to see that this objective is achieved.

Development Bill, 1974

There are two clauses which, according to me, are significant. The Minister casually mentioned about the price rise of oil. People like us who with great difficulty have managed to buy a car find it difficult to own it and run it. The price is such that we have half a mind to sell it away and take to some other vehicle But the difficulty in Delhi is that it would be rather very risky to get into a bus. One must have muscle power for that which unfortunately we do not have with whatever amenities we get. We cannot compete with the people who go by bus. Let the...

SHRI KALYAN ROY (West Bengal): Why is the Minister smiling all the time?

SHRI D. K. BOROOAH: I was listening to the woe of a fellow sufferer.

SHRI S. S. MARISWAMY: Let the Minister rise to olympian heights to bring down the price of oil.

I said there are two clauses to which I draw your attention. Clause 6 says:

"Subject to the provisions of this Act and the rules made thereunder, the Board shall render, in such manner, to such extent and on such terms

[Shri S. S. Mariswamy] and conditions as it may deem fit, financial and other assistance for the promotion of all such measures as are, in its opinion, conductive to the development of oil industry."

There is also another Section 1 P.M. which also refers to this. It reads like this: —

- "18. (1) There shall be formed a Fund to be called the Oil Industry Development Fund and there shall be credited thereto—
 - (a) any sums of money paid under section 16 or section 17;
 - (b) any grants that may be made hy any person or institution for the purposes of this Act;
 - (c) any borrowings by the Board;
 - (d) the sums, if any, realised by the Board in carrying out its functions or in the administration of this Act.

(2) The Fund shall be applied—

- (a) for meeting the salaries, allowances, honoraria and other remuneration of the officers and other employees of the Board and of the advisers, consultants or other agencies whose services are availed of by the Board:
- (b) for meeting the other administrative expenses of the Board;
- (c) for rendering assistance under section 6;
- (d) for repayment of any loans taken by the Board or for meeting other liabilities under this Act."

Sir, what I would suggest is that the various expenses mentioned here should not exceed the ones mentioned in the earlier part. So, I would request him to be more economical on this aspect. •.

SHRI D. K. BOROOAH: I will look into it.

SHRI S. S. MARISWAMY: ... and see that the major part of the money that is collected is spent on this part, that is, for the development of the oil industry. I say this because we see in the public sector that when they want to start a particular project, they first construct special bungalows for the officers and gardens for the children to play and provide cars to these officers and so on. Only afterwards they come to the core of the problem. So, what I say is that this thing should not be repeated here also. I hope that Mr. Borooah would take care to see that the whole work is done properly and the price of oil is brought down and also to see that we are in a better position than what we are in actually today. But I am quite sure that for another fifty years we will not be able to get out of the woods. But at least there can be some slight relief which, I hope, Mr. Borooah would be able

With these words, Sir, I welcome the Bill.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2-00 P.M. today.

The House then adjourned for lunch at two minutes past one of the clock.

The House reassembled after lunch at two of clock, Mr. Deputy Chairman in the Chair.

MR. DEPUTY CHAIRMAN: Mr. Yogendra Sharma.

श्री योगेन्द्र शर्मा (बिहार): उपसभापति महोदय, पेट्रोलियम मंत्री श्री देवकान्त बरुवा ने इस बिल को पेश करते हुए जो भाषण किया हम आम तौर पर उससे सहमत हैं। हमारी शिकायत है कि मंत्री महोदय के भाषण और उस बिल में जिसको वे पाइलट कर रहे हैं पूरा तालमेल नहीं है। बिल के बारे में यदि हमारी शिकायत है तो यही है कि मंत्री महोदय अपने

विचारों को पूरे तौर पर इस बिल में उतार नहीं सके हैं।

श्रीमन् विश्वव्यापी तेल संकट ने हमारी आंखें खोलीं—दैर आयत दुरुस्त आयत—िक हमें अपने तेल के साधनों का विकास करना है। मंत्री महोदय ने बहुत ही सही फरमाया कि आज तेल के साधनों का विकास करना हमारे देश के आर्थिक विकास के लिए जीवन-मरण का सवाल है। विदेशी व्यापार से हमें जो आमदनी होती है उसका करीब-करीब 40 फीसदी हमको कच्चा तेल खरीदने में खच करना पड़ता है। इतनी भयंकर और इतनी खतरनाक स्थित हमारे सामने पैदा हो गई है।

40 फीसदी यदि हम को सिर्फ तेल के आयात में खर्च करना पड़ेगा तो हम देश के दूसरे विकास के कामों को कैसे कर सकेंगे। क्यों यह स्थिति आयी ? क्या यह स्थिति आना आवश्यक था। यह स्थित आवश्यक नहीं थी, क्योंकि श्रीमन, हमारे देश में दूसरे प्राकृतिक साधनों की तरह तेल के प्राकृतिक साधनों का प्रचर भंडार है। अभी तेल के जितने साधन हैं हमारो धरती के नीचे, हमारे पानी के नीचे, सब का पूरा पता हम नहीं लगा सके हैं, लेकिन जिस हद तक भी हम पता लगा पाये हैं उस के मताबिक 6 बलियन टन तेल का भंडार हमारी धरती के नीचे पड़ा हुआ है और 3 ट्रिलियन क्यबिक मीटर गैस का भंडार हमारी धरती के नीचे पड़ा हुआ है। इतना प्रचर, इतना विशाल भंडार जो प्रकृति ने हमें दिया है उस के रहते हुए हमारी यह दयनीय स्थिति हो, यह भयंकर स्थिति हो कि अपने विदेश व्यापार का 40 फीसदी करीब करीब 1200 करोड़ रुपया हम को खर्च करना पड़े तेल पर, और अगले साल पता नहीं हम को उस के लिए कितना खर्च करना पडेगा, तो नतीजा साफ है कि हम ने अपने प्राकृतिक साधनों का उपयोग नहीं किया है। अपने प्राकृतिक साधनों को खोजने और उन को एक्सप्लोर करने की और ध्यान कम दिया और 'बाहरी मदद' के ऊपर हम ज्यादा जोर देते रहे। सिर्फ तेल के ही क्षेत्र

में ऐसा नहीं है। कल तक हम अनाज के क्षेत्र में ही क्या कर रहे थे। पी०एल० 480 का हम को अनाज मिल रहा था इस लिए अपने यहां भूमि सुधार, कृषि सुधार, कृषि विकास की समस्या की ओर हम ने ध्यान नहीं दिया। उस की उपेक्षा की । ठीक वही चीज इस तेल के क्षेत्र में हुई । जो अंतर्राष्ट्रीय तेल कंपनियां थीं वह हमारे यहां अपनी रिफाइनरीज कायम किये हुए थीं और सारी दुनिया के बहत बड़े हिस्से में उन्होंने अपना साम्राज्यवाद कायम कर रखा था और हम उन से सौदेवाजी करते थे और उन पर निर्मर करते थे। तो हम अपनी प्राकृतिक संपदा की परवाह क्यों नहीं करते ? हम ने उस की उपेक्षा की। खुशी की बात है कि आज इस समस्या की ओर मंत्री महोदय का और सरकार का ध्यान गया है लेकिन पूरा ध्यान नहीं गया है। पूरा ध्यान नहीं गया है यह मैं इस लिए कह रहा हूं कि उन्होंने कहा है कि मालवीय कमेटी ने 400 करोड़ रुपया खर्च करने की सिफारिश की थी और हम करीब-करीब 700 करोड रूपया इस बार दे रहे हैं पांचवीं योजना में, लेकिन श्रीमन, जिस वक्त मालवीय कमेटी ने 400 करोड़ रुपय की सिफारिश की थी उस समय तेल के संकट का विस्फोट नहीं हुआ था और माननीय मंत्री महोदय ने बहुत सही कहा, उस वक्त हम कमोवेश दो डालर कच्चे तेल के लिए दे रहे थे। आज 11 डालर हम दे रहे हैं, पांच गने से भी अधिक कीमत हम को देनी पड रही है। तो 400 करोड रुपये की क्या कीमत है। उस के मुताबिक तो 2000 करोड़ रुपया हम को लगाना चाहिए जो नयी स्थिति और नया संकट पैदा हो गया है उस को देखते हुए। इसलिए मैं समज्ञता हूं कि मंत्री महोदय इस बात को महसूस करेंगे कि बहुत परिश्रम कर के उन्होंने 700 करोड़ रुपया पांचवीं योजना में लगाने की बात कही है और जो यह नया सेस या लेवी लगेगी उस के जरिये से 240 करोड़ रुपया उन को मिलेगा 5 साल में , उस को लगाने की बात कही हैं, यह नाकापी है। यह कापी नहीं है क्योंकि जब 6 ब्लियन टन ऋड है हमारी धरती के नीचे, जिस का पता

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लग चका है। तो आज सवाल है कि उस को हम कैसे एक्सप्लोर करें, उस को कैसे एक्सट्क्ट करें और कैसे उस को निकालें। तो इस मद में हमें अपनी पूरी शक्ति लगानी चाहिए। हम इस हैसियत में नहीं हैं। लेकिन हम अपनी इस भावना को प्रकट किये बिना नहीं रह सकते हैं कि जब हमारे देश का भाग्य, उसका भविष्य इस बात पर निर्भर करता है तो हमें अपने साधनों का अधिक से अधिक उपयोग करना चाहिए। जिस हद तक हम करेंगे, उसी हद तक हम स्वावलंबी बनेंगे. उसी हद तक हम सुख और समृद्धि की ओर बढेंगे।

श्रीमन, हम उन आंकड़ों में जाना नहीं चाहते हैं जिनकी बात बहत से विशषज्ञों ने की है। हमारे देश में तेल के जो भंडार छिपे हिए हैं हम उन्हीं के आधार पर अपना अनुमान लगायें। उससे ज्यादा हो सकते हैं बशर्ते कि हम उनकी छानबीन का काम गम्भीरता से लें। यह जो हमारे सामने अल्टरनेटिव रहता है कि यहां से नहीं होगा तो हम बाहर से खरीद लेंगे, यहां से पदा नहीं होगा तो पी०एल०-480 से आ जाएगा, तेल में भी पी०एल०-480 हो जाएगा, इस मनोवृत्ति का परित्याग होना चाहिए। तभी इस काम को हम पूर्णतया कर सकते हैं।

श्रीमन, इस बिल में कहा गया है कि 240 करोड़ रुपये हम 5 वर्ष में जमा कर सकते। उसको तेल उद्योग के विकास में लगायेंगे । मंत्री महोदय ने स्वयं इस बात को कहा कि निर्णायक प्रश्न यह है कि हमें अधिक से अधिक कच्चा तेल मिले, वह कच्चा तेल जो हमारी धरती के नीचे छिपा हुआ है। आज को लेकर सारी दुनिया में खल बली मच जाती है। वह कच्चा तेल, अगर धरती के नीचे है, हमारे पास साधन नहीं है तो साधनों के व्यय में प्राथ-मिकता का प्रश्न पैदा हो जाता है। पूरे तेल उद्योग के विकास का क्या मतलब है ? पूरे तेल उद्योग के विकास में, एक पर्मियग स्टेशन खडा करने की बात आती है तो कोई नहीं कह सकता कि पंपिंग स्टेशन की आवश्यकता नहीं है। लेकिन क्या पंपिगस्टशन में र्चकरना

है कि कच्चे तेल को ऐक्सप्लोर करने, ऐक्सर्टेक्ट करने और हैंडिल करने ये ोनों ही महत्वपूर्ण प्रश्न हैं। हम समझते हैं कि मंत्री महोदय भी इस बात ो मानेंगे। क दोनों एक ही तरह के प्रक्त नहीं हैं। हम पं।पग स्टेशन को खड़ा करने के सवाल पर यदि मदद करना चाहते हैं तो उसको आम फंड से कर सकते हैं। मगर जब हम स्पेशल फंड की व्यवस्था करने जा रहे हैं तो स्पेशल आवश्यकता की जरूरत है कच्चा तेल जिस की दनिया में इतनी कीमतें हो गई हैं जिसको लेकर दुनिया में खलबली मची हुई है उसको हम जल्दी से जल्दी आधक से अधिक मात्रा में निकालें । हमारी शिकायत यही है कि जो भी 240-250 करोड़ आपको मिले, हम चाहेंगे कि ज्यादा रकम आपको मिले, उसको इस काम में लगाने के बजाय आप किसी और काम में लगायें, रिफाइनरी में भी लगायें, पेट्रो कैमिकल कांप्लेक्स में लगायें, नाइलोन बनाने में लगायें। लेकिन पंपिंग स्टेशन खड़ा करने में भी लगायें तो हमको समझ में नहीं आता और तब हमको शक होने लगता है। मंी महोदय ने जो बात कही बहुत सही बात कही । कच्चे तेल को निकालना, कच्चे तेल का पता लगाना, पहुंचाना आज स पि।र आवश्यकता है, इस पर मंत्री महोदय ने बल दिया। मगर बिल में है कि हम इन सारी चीजों के लिए प्रबन्ध कर रहे हैं। तो दोनों बातें मिलती जुलती नहीं हैं। बाकी चीजों के लिए हम आम फंड से व्यवस्था कर सकते हैं। मगर स्पेशल फंड की ब्यवस्था तो खास आवश्यकता के लिए है और वह स्पेशल आव-श्यकता है कच्चे तेल को निकालने, उसका पता लगाने और उसको पहुंचाने की । . . . (समय घंटी)

श्रीमन्, अभी तो 5 ही मिनट हए।

श्री उप-सभापति : आप घडी देखिए ।

श्री योगेन्द्र शर्मा : बोलने में टाइम का पता नहीं लगता । तीसरी चीज जो मैं कहना चाहता हुं वह यह है कि न केवल हम अपने प्राकृतिक साधनों का बल्कि हम अपनी श्रम शक्ति का भी भरोसा करें। ऐसा माल्म होता है, मंत्री

अनुभव । इतना ही नहीं सोवियत यूनियन ने कहा कि हम 20-25 फीसदी कम दाम पर

पैट्रोलियम प्रोडक्ट्स देने को तैयार हैं। पर इन कम्पनियों ने कहा कि हम इसका डिस्ट्री-व्यूशन नहीं करेंगे क्योंकि डिस्ट्रीव्यूशन सिस्टम इनके हाथ में थे।

श्री डीं॰ कें॰ बरुवा: यह आरोप आप मुझ पर नहीं लगा सकते क्योंकि हमने कैरोसीन आयल, डीजल आयल और कूड भी उनसे मांगा है। हमने कभी भी इन्कार नहीं किया हम तो और भी उनसे लेने को तैयार हैं।

श्री योगेन्द्र शर्मा : मैं आरोप नहीं लगा रहा हं। मैं सिर्फ पिछले इतिहास को दोहरा रहा हं। यह मैं इसलिए कह रहा हं कि जब हम विदेशी कम्पनियों के साथ कोलेबोरेशन कर रहे हैं, जब हम अपने पूरे देश का समद्र तट उनके हवाले कर रहे हैं तो हम को नहीं भूलना चाहिए कि किस तरह का सलक हुआ है। श्रीमन् खासतीर से तेल सिर्फ पैसे की नीति नहीं है तेल अंतर्राष्ट्रीय राजनीति है। खासकर जब कि हमारे हिन्द महासागर में डिएगो गाशिया में अमेरिकी अपने आणविक और सामुद्रिक अड्डे बना रहे हैं तब हमारे राष्ट्र की सुरक्षा के लिए क्या यह चिन्ता की बात नहीं है ? मैं यहां पर पैसे की बात नहीं उठा रहा हं मैं यहां राष्ट्रीय सुरक्षा का प्रश्न उठा रहा हुं। कोई भी देश अपने तमाम समुद्र तट को मल्टी नेशनल विदेशी कंपनियों के हवाले कर दे तो क्या यह चिन्ता की बात नहीं है ? तो जब आप उनके साथ कोलेबोरेशन करने जा रहे हैं तो आप लोगों के लिए, हमारे लिए और सरकार के लिए और हमारे पूरे देश के लिए चिन्ता का सवाल आता है और हम यहां पर इस तरह के सवाल उठाते हैं तो इन्हीं कारणों से उठाते हैं। इसलिए नहीं उठाते है कि हमको जो तल निकालना है, तेल का पता लगाना है, उसमें विदेशी सहायता न लें ।

आखिरी बात जो इस बिल के संबंध में मैं कहना चाहता हूं वह यह है कि आपने इसमें एक बोर्ड बनाने की बात कही है। उसके विस्तार

महोदय की तो मैं बात नहीं कहता सरकार की बात कह रहा हं कि उसके अभी भी दो मन हैं। वह हमारे पूरे देश के तटों को विदेशी कंपनियों के हवाले कर रही है, तेल निकालने के लिए, तेल खोजने के लिए। जब हम इस बारे में एतराज करते हैं तो हमें कहा जाता है कि क्या तुम विदेशी सहायता, विदेशी टैक्नो-लोजी के खिलाफ हो। हम चाहते हैं कि जहां पर हमारा राष्ट्रीय हित सिद्ध हो रहा है वहां हम विदेशी सहायता, विदेशी टैक्नोलोजी की सहायता लें। इसका उद्देश्य क्या होना चाहिए ? इसका उद्देश्य होना चाहिए स्वदेशी को मदद करना इसका उद्देश्य होना चाहिए स्वावलंबन को आध्य देना और प्रोत्साहित करना न कि वह हमारे लिए एक सहारा बन जाए और ऐसा सहारा बन जाए जो कभी हमें धक्का दे तो गिर पडें। हम यह इसलिए कह रहे हैं क्योंकि हमें पिछले वर्षों का कट अनभव है। हमारे यहां एस्सो, कालटैक्स और वर्मा ग्रैल की 3 रिफाइनरीज कंपनिया थों। अभी हम उनको पूरा नहीं ले पाए। मंत्री महोदय कहते हैं हम उनको लेंगे। मगर जब छटे दशक में सोवियत युनियन ने कहा कि हम 25 प्रतिशत कम दाम पर कुड देने को तैयार ह आप इसको रिफाइन कर दीजिए। उस वक्त इन कम्पनियों ने कहा, क्योंकि यह सोवियत ऋड है इसलिए हम रिफाइन नहीं करेंगे।

श्री डी० के० बरवा: मैं समझ नहीं पाया जरा दुवारा बता दीजिए।

SHRI YOGENDRA SHARMA: When in the sixties of this country the Soviet Union offered to India crude at 25%

less price तो उस वक्त उन कम्पनियों ने कहा कि चूंकि यह सोवियत कूड है इसलिएं हम रिफाइन नहीं करेंगे।

श्री डी० के० बरुआ: हम तो लेने को तैयार हैं।

श्री योगेन्द्र शर्मा : बड़ी खुशी की बात है। मैं निवेदन कर रहा हूं अपने पिछले दिनों के 3-27 RSS/74 श्री योगेन्द शर्मा

में मैं इस समय जाना नहीं चाहता हं, लेकिन एक बात कहना चाहता हं कि इस बोर्ड को आप अमला तंत्र के शिकंजे से जहां तक संभव हो वहांतक मक्त रखें। पुरामक्त रखनातो शायद संभव नहीं है क्योंकि हमारे देश की जो राजनैतिक वास्तविकताएं हैं या जो प्रशासनिक बास्तविकताएं हैं, उनसे हम पूरी तरह से मक्त नहीं हो पाये हैं, लेकिन जहां तक संभव हो इस बोर्ड को उससे मक्त रखने की कोशिश करें। इसी बात की मालवीय कमेटी ने भी सिफारिश की है। श्रीमन, आप जानते हैं कि हमारे देश का जो तेल उद्योग है और जो हमारा मंत्रालय है उन में ऐसे लोग हैं जिनको इस देश की चिन्ता कम और विदेशी कम्पनियों से प्रेम ज्यादा है और उनकी चिन्ता वह ज्यादा करते हैं। जैसा भूपेश गृप्त ने वर्मासाहब के बारे में कहा, या उसी तरह के और लोग भी है। पैट्रो-लियम कारपोरेशन के श्री कृष्णस्वामी ने एक बयान दिया है। इस बयान का यह नतीजा हो सकता है कि मथरा में जो रिफाइनरी बनने जा रही है, वह खतरे में पड जाय । इसलिए जब आप बोर्ड बनायें तो इस बात को देखें कि उसमें इस प्रकार के तत्व न हों।

एक बात और जो मैं कहना चाहता हूं वह यह है कि आपने कहा कि बोर्ड में मजदूरों के प्रतिनिधि भी होंगे और वह सिम्बोलिक होंगे। मैं चाहता हूं कि यह प्रतिनिधित्व एक रियल प्रतिनिधित्व होना चाहिए क्योंकि श्रम-शिक्त प्राकृतिक साधनों के बाद सबसे अधिक महत्व-पूर्ण है। श्रम-शिक्त हमारे पास प्रचुर मात्रा में है। श्रम-शिक्त और प्राकृतिक साधन इन दोनों के सिम्मश्रण से ही देश के अपार साधनों का विकास हो सकता है। मैं चाहता हूं कि आप मजदूरों को इस प्रकार का अवसर दीजिये कि उद्योगों में पूरे और समान रूप से मागीदार बन सकें। यही हमारी शिकायत है। इन शब्दों के साथ मैं अपना भाषण खत्म करता हं।

SHRI HARSH DEO MALAVIYA (Uttar Pradesh): Sir, I welcome this Bill and among the reasons why I welcome this Bill is the fact that it seems

the hon. Minister, Shri Borooah has at last agreed to take out the Malaviya Committee Report from the pidgeon hole and use it. I hope that the Malaviya Committee Report would be put to greater use and better use and more explicitly in accordance with the recommendations made by it. For example, this Bill is doing something which the Malaviya Committee advocated. The Malaviya Committee had recommended the imposition of a cess or tax or whatever you call it on the petroleum products. Very correctly I think the hon. Minister has agreed not to tax the petroleum products but the crude oil at the source and the reasons which he has advanced are very cogent. I think we all agree to that. As has been pointed out very correctly, there are many companies which are Government companies and there will be no trouble in collecting the tax from them. There is the Oil India Ltd. and I hope they will conform to your wishes but I shall come to Oil India

Now, for the ONGC, as has been pointed out by the Minister, has already appropriated Rs. 700 crores for oil exploration. Now this new tax is supposed to yield Rs. 48 crores. It levies cess at the rate of Rs. 60/- per tonne. The use to which this money will be put is for building pipelines, for gas exploration, for more oil exploration and other things. And this fund will be managed by a Board of 13 Members which, as revealed by the hon. Minister in the other House, will comprise representatives from the ONGC, from the Indian Oil Corporation, from the Fertiliser Corporation and the Petro-Chemical Corporation and others. It means you will again put there top bureaucrats. Now about these Corporations I would like to point out what the Malaviya Committee has said. The Malaviya Committee has the following to say about the ONGC and I would like the hon. Minister to note this. The Malaviya Committee said: "After the first set of top leaders was gone,

the management of ONGC fell into incompetent hands who set a wrong tone by putting wrong people in positions down the line that it did permanent damage." The ONGC has not got out of this censure by the Malaviya Committee. So, to put ONGC men again on this Board would be a fundamental mistake. As far as the Fertiliser and Chemical Corporation's representatives are concerned, I am very sorry that the Fertiliser and Chemical Corporation of Travancore Limited is the biggest show-piece of the Fertiliser Corporation and it is the biggest shame for our «ountry...

Oil Industry

SHRI D. K. BOROOAH: Which one?

SHRI HARSH DEO: MALAVIYA: Fact.

SHRI D. K. BOROOAH: It is not tinder the Fertiliser Corporation. Ask Mr. Kurian.

DR. K. MATHEW KURIAN: It is under the State Government and also under the Central Government.

SHRI HARSH DEO MALAVIYA: It is under the purview of the Public Undertakings Committee.

SHRI D. K. BOROOAH: It has nothing to do with the Fertiliser Corporation of India.

SHRI HARSH DEO MALAVIYA: All right. You can get away with it. So far as the Indian Petro-Chemicals are concerned, they have been very strongly censured by the Estimates Committee in their Thirty-Fourth Report in which there is the famous case of the compressor by Krupps brought to India and sent back three times. If you are going to put representatives of such Corporations on the Board, God help you. There is the Estimates Committee's Report on this Corporation. It has used very strong words. It has said: -

"The Committee are greatly disappointed to observe that the rate of growth of petrochemical industry in the Core Sector has been nil dur-

ing the first three years of the Fourth Plan period. In respect of DMT, Caprolactam and Acrylonitrile, which are synthetic fibre intermediates, no capacity had been installed upto 1971-72 ..."

This is in para 1.21. Then, again, in para 3.33 it says:

"The Committee are distressed to find that the Gujarat Aromatics Project which was conceived as far back as 1963 to produce DMT—a Synthetic Fibre Intermediate and Orthoxyiene— a primary source for manufacturing plasticisers, dyes, alkyed resins etc.— for feeding the down stream units could not be commissioned as yet.

The Committee are surprised that the Ministry of Petroleum and Chemicals initially tried to blame the Ministry of Finance for the delay..."■

Later on it was proved that the entire mistake lay with the Ministry ot Petroleum and Chemicals.

So, I would appeal to the Minister not to appoint such bureaucrats. There are enough technicians in this country. Furthermore, the Minister says that he will have nothing to do with the Board which is going to be appointed. The Board will be independent of him, but may be under his overall control. I would plead that to leave this Board entirely to the top bureaucrats will be the greatest disaster. The Minister should be kind enough to be its Chairman. If he does not want to become its Chairman, do not leave it to the bureaucrats. There should be technicians, technocrats, representatives of Parliament and, of course, knowledgeable persons, not necessarily bureaucrats, and also workers' representatives. The Board to be effective must be efficient, must have the capacity to get its orders carried out and that will not be possible till the workers are given adequate representation. According to the present provisions, perhaps there is a provision for one representative in a Board of 13. At least there should be three representatives from the workers. As to whether it should be from the

[Shri Harsh Deo Malaviya] I.N.T.U.C. or the A.I.T.U.C. or from so many other unions, I do not want to go into it.

AN HON'BLE MEMBER: Election.

SHRI HARSH DEO MALAVIYA: You may hold elections or you may evolve some other form so as to get out of this rivalry of the various trade unions. In any case correct representation from workers should find place on the Board. And the number of workers' representation must be increased from 1 to 3.

Sir, again I must caution against the bureaucrats. We have this scandal of the Pipeline Enquiry Committee. The enquiry is not yet complete; it is going on. God alone knows when it will be completed. If you are going to build another pipeline, as you mentioned a "bigger pipeline" because Assam will give you a big yield, then you should guard against these bureaucrats. I have no faith in these bureaucrats. They are a very dangerous lot and they do not care for the people at all.

Coming to the Hundred and Fifth Report of the Estimates Committee of the Fourth Lok Sabha, this is what the Report says:

"If the cooperation of private enterprise was still considered necessary it should have been on the basis of majority and control participation of undertaking by Government as specifically required in the Industrial Policy Resolution, 1956. The Committee suggest that even now Government should examine the possibilities of securing majority participation in Oil India Ltd."

I hope the Minister will very kindly give his attention to this because at page 18 of the same report it is said: "The Committee suggest that even now Government should examine the possibilities of securing majority participation in Oil India Ltd."

About location of office, the Committee says on page 11 of its Report:

"The Committee also feel that the location of the office of the Managing Director and Financial Director of the Company at a place different from its Headquarter is not conducive to efficiency and economy and is contrary to normal industrial practice. Such an arrangement leads to duplication of technical and other staff at Delhi. The Committee have already recommended the stationing of these officers at the Headquarters of the Company in the interest of effective supervision and economy."

Then, Sir, the account of Oil India Ltd. is not yet settled for the last three years. There is no balance sheet published. Perquisites of top executives are like those of Maharajas or Nababs. City compensatory allowance of Rs. 2,000 to Rs. 3,000 is given to the top executives to avoid income-tax on these perquisites. So this thing should also be taken into consideration by the Minister.

Then, if you are not in a position td nationalise the Oil India presently, at least raise your share to 51 per cent, or more so that it comes under your control.

Lastly, about multinationals' participation in oifshore exploration on the sea. Now, here is what the Malaviya Committee said about foreign participation:

"The Committee has also discussed the question of equity participation by foreigners in specific projects and concluded that while it cannot be entirely ruled out, it is beset with many problems."

However, it said:

"This country must not rush to share a high prospect with a foreign collaborator who is not based in India and will possibly demand payment in hard currency for the oil in its share."

Now, there are offers from the Oil Kings, from Abu Dhabi and others. They are prepared to finance; they

have enough hard currency and I hope we have enough talent. So, rather than go in for multi-national corporations, it would be more advisable to cooperate with Arab oil companies and our technical knowledge our technical know-how and prevent multinational corporations from coming and taking a hold in our country. They are dangerous enough, and I would appeal to the hon. Minister to kindly review this position. Thank you.

श्री भैरों सिंह शेखावत : उपसभापति महोदय, इस देश का बड़ा दर्भाग्य है कि इस देश में साधनों के होने के उपरान्त भी हमारे समक्ष तेल का संकट उपस्थित हो गया है। यह बात सही है कि तेल अन्तर्राष्ट्रीय राजनीति में फंस गया है, लेकिन साथ ही साथ यह बात भी सही है कि हम भी अपनी अकर्मण्यता के बेरे में इस प्रकार से फंसे हैं कि उससे निकलना भव हमारे लिए सम्भव नहीं हो पा रहा है। ऐसा लग रहा है जैसे आग लगने के बाद कुआं खोदने की तैयारी की जा रही है। उपसभापति महोदय, सरकार जब किसी भी प्रश्न पर असफल रहती है तो अपनी असफलता से निकलने के लिए यह एक रिवाज-सा बना लिया है कि किसी प्रकार के बोर्ड का गठन किया जाय और उस बोर्ड के गठन के नाम पर इस बात का प्रचार कर दिया जाय कि सरकार समस्या के प्रति जागरूक है और उसका समाधान करने का किसी न किसी रूप में प्रयतन कर रही? है। बोर्डस का अनभव इस एदन का भी है। और हिन्द्स्तान की जनता का भी है। इस सदन में आए दिन रेलवे बोर्ड की चर्चा होती है, इस सदन में आए दिन इलेक्ट्रिसटी बोर्डन की चर्चा होती है और सदन के सभी माननीय सदस्य एक स्वर में इन बोर्डन् के फंक्शनिंग की, इन बोर्डन की गलतियों को लेकर सदन में चर्चा करते रहते हैं। मैं ऐसा समझता हं कि इस बोर्ड से भी कोई विशेष लाभ इस देश को होगा इस प्रकार की स्थिति न तो आज है और भविष्य में इस प्रकार की स्थिति बन जायगी स समय उसकी आशा करना बहुत कठिन है।

साथ ही सरकार ने एक नई व्यवस्था और चाल की है। बोर्ड के गठन के साथ 48 करोड़ रुपए प्रति वर्षं का सेस लगाया है । माननीय मंत्री महोदय ने सेस लगाने के कारण बताए हैं और माननीय सदस्यों ने भी उस पर विस्तार से चर्चा की है, लेकिन मैं उस सम्बन्ध में और न कहते हुए सदन से यह निवेदन करना चाहुंगा कि बोर्ड के नाम पर सेस लगाने की प्रक्रिया बजट की सेंबिटटी को खत्म करती है। एक्साइज डयटी के नाम पर लगाए गए सैस की वजट के समय चर्चा नहीं होती और बोर्ड के गठन के सम्बन्ध में सेस लगाने की व्यवस्था की जाती है तो इस तरह हम दूसरे बोर्डस को भी प्रेरणा दे रहे हैं कि वे भी इस प्रकार का सैस लगा दे। द्निया जानती है कि इलेक्ट्रिसटी बोर्डस् में बहत घाटा हो रहा है और इलेक्ट्रिसटी बोर्ड को यदि किसी भी प्रकार प्रेरणा मिली तो वे इस प्रकार का सैस लगाने में कोई संकोच करने वाले नहीं हैं। रहा बोर्ड का प्रश्न, बोर्ड का गठन जिस प्रकार से किया गया है--माननीय मंत्री महोदय स्वीकार करें या न करें-अनभव के बाद उनको स्वीकार करना पडेगा कि नौकर-शाही का विस्तार इसी प्रकार से होता और यह विस्तार जिस प्रकार से हिन्द्स्तान में चल रहा है ये बोर्ड भी उसी की एक कड़ी हैं। आज सरकार के पास जो अधिकार है उन अधिकारों से ज्यादा अधिकार बोर्ड को नहीं मिलने वाले हैं। अगर मालवीय कमेटी ने एक्सप्लोजन फंड की बात कही है तो सरकार इस प्रकार का फंड निर्माण करके अपने मंत्रालय के हारा उसका संचालन कर सकती है। इसमें ऐसी कोई दिक्कत आने वाली नहीं है। कुछ समय बाद हमको जानकारी मिलेगी कि इस बोर्ड गठन के ऊपर कितना व्यय होता है और उस व्यय के अनुपात में किस प्रकार से लाभ हो रहा है। सभापति महोदय, खाद, खाद्य और तेल इन तीनों की जबरदस्त समस्या है और उस का मुल कारण एक ही है कि हम ने अपने साधनों को एक्सप्लोअर नहीं किया। दनिया से आयात कर के हम ने अपनी समस्या का समाधान किया और समाधान करते रहे और इसकी

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श्री भैरो सिंह शेखावत] चिन्ता नहीं की कि उन को घरेल आधार पर घरेल साधनों से पूरा करना है और अपने को इस योग्य बनाना है कि कुछ वर्षों के बाद हिन्दु-स्तान में बाहर से किसी भी चीज को आयात करने की आवश्यकता ही महसूस न हो। लेकिन दुर्भाग्य से हम इस प्रकार की स्थिति में रहे और जब अंतरराष्ट्रीय जगत में तेल का संकट आया तो हमारी आंखें खलीं। जब हिन्दस्तान में जनाज का संकट आया तो हमारी आंखें खुलीं और तब हम महसूस करने लगे कि इस प्रश्न को जो गंभीरता पहले देनी चाहिए थी वह हम नहीं दे पाये और आज भी सरकार उस को वह गंभीरता नहीं दे रही है। आज जैसा मैं ने जिक किया साधनों की, तेल और गैस की हिन्दस्तान में कमी नहीं है। राजस्थान में जैसलमेर में पिछले दस वर्ष से गैस के लिए कुए खद रहे हैं। जिस समय जैसलमेर में गैस के लिए डिलिंग शरू हुई उसी समय पाकिस्तान ने सुई नामक स्थान पर अपने यहां डिलिंग श्रूक की और पाकिस्तान की जनता को वह गैस सुई नामक स्थान से ही दे रहा है। लेकिन हम लोगों के यहां इन पिछले दस वर्षों में करोड़ों रुपया खर्च कर दिया गया लेकिन आज तक हम को सफलता नहीं मिली। जैसलमेर में अब हम सबरवाली तलाई में काफी गहरा कुंआं खोद रहे हैं और उस में जो विध्न पैदा होते हैं वह विघन वहां की जनता या लेबर द्वारा नहीं पैदा किये जाते, लेकिन वह विघ्न प्रशस-निक कारणों से पैदा हो रहे हैं और उस में जितनी प्रगति होनी चाहिए थी वह नहीं हो पायी है। अभी मयरा रिफाइनरी के बारे में जिक हो रहा था । वह 217 करोड़ रुपये का प्रोजेक्ट है । पहले तो यह झगड़ा चलता रहा कि मथरा रिफाइनरी मथरा में लगे या राजस्थान के किसी हिस्से में । अंत में यह तय हुआ कि यह मथरा में लगेगी। अब दुर्भान्य से सुना है कि फाइनेंस मिनिस्टी इस बात का प्रयत्न कर रही है कि इस प्रोजेक्ट को दो साल के लिए स्थगित कर दिया जाय। फाइनेंस मिनिस्ट्री प्लानिंग कमीशन और आयल मिनिस्ट्री के बीच अभी तक इस प्रश्न को ले कर संघर्ष चल रहा है। मैं मंत्री महोदय से

केवल इतना ही आग्रह करना चाहता है कि अगर सरकार ने इस प्रोजेक्ट को किसी भी प्रकार से स्थगित कर दिया तो इस के भयंकर परि-णाम होंगे । हम ने पानीपत में, भटिंडा में जो फर्टिलाइजर प्लान्टस लगाने की योजना बनायी है वह मथरा रिफाइनरी से फीड किये जायेंगे इस के लिए अब अगर मथरा रिफाइनरी में किसी तरह की ढील की गयी तो न केवल मथरा रिफाइनरी के कारण ही संकट पैदा होगा लेकिन देश में फटिलाइजर की नमी ज्यादा से ज्यादा बनी रहेगी और उस के कारण हमें बहुत नुकसान उठाना पडेगा । सभापति महोदय, सरकार बोर्ड बना रही है लेकिन केवल बोर्ड बनाने से, बोर्ड का केवल एक ढांचा खड़ा करने से काम परा नहीं होगा । मालबीय कमेटी का रिपोर्ट म ने भी पढ़ा है। उस में लिखा है कि ओ • एन०जी०सी० में स्टाफ की इतनी ज्यादती है अनु प्रोडिवटव और लेस प्रोडिवटव, उन्होंने जाव्स इतनी क्रियेट कर रखी हैं कि उन को देखते हुए मालबीय कमेटी ने सिफारिश की है कि उस स्टाफ को दूसरे विभागों में इंप्लायमेंट दिया जाना चाहिए। आज अगर बोर्ड के नाम पर आप उस में इसरे लोगों को भरेंगे तो हमारे सामने एक विकट स्थिति पैदा होगी । मैं निवेदन करना चाहता हं कि ऐसी स्थिति में सरकार यदि रिफाइनिंग का जो कैपेसिटी उस ने इंविसेज की है पांचवीं योजना में उस के अनसार नहीं चलती है तो देश में कड आयल तो मिल सकता है लेकिन रिफाइन्ड आयल ी समस्या यं की यं बनी रहेगी। माननीय मंत्री जी कहेंगे कि पाइप लाइन का संकट आयेगा । पाइप लाइन पर ज्यादा खर्च करना पड़ेगा, लेकिन यह सब व्यवस्थायें हम को करनी पहेंगी और अगर हम नहीं करते हैं तो हम को उस के आल्टर-नेटिव ढंढने पडेंगे। इस देश में आज इस बात की चर्चा है कि पेट्रोलियम बेस्ड इंडीस्ट्रीज के स्थान पर हम कोल बेस्ड इंडस्ट्रीज को प्रोटेक्शन दें, उन को ही ज्यादा से ज्यादा प्रोत्साहन देना चाहिए । यह आम चर्चा है। मैं उस का कोई विशेषज्ञ नहीं हुं, लोकन जिस प्रकार के समाचार समाचार पत्नों में आते हैं, 🕏 समझता हं कि भारत सरकार ने भी इस संबंध में विचार करना शरू कर दिया है। लेकिन आज यह स्थिति है कि पेट्रोल की कमी, ऋड आयल की कमी के लिए हम को कोई आल्टर-नेटिव ढुंढना पड़ेगा। अगर हम आज प्रोडक्शन को नहीं बढा पाते और अगली पंचवर्षीय योजना में हम अपने दायित्व को, अपनी जरूरत को अपने घरेल प्रोडक्शन से पूरा नहीं कर पाते तो सरकार का कर्तव्य है कि वह इस तरह के कोई आल्टरनेटिव इंडे और उस का एक आल्टर-नेटिव है कोल बैस्ड इंडस्ट्री लगाने का । कोयले से पयएल तैयार करने का और पेट्रोल की जो कमी है उस को इस आधार पर परा करने का और इस को पुरा करने की दिशा में मैं मंती महोदय से निवेदन करूंगा कि वह इस मामले में थोड़ा स्पष्ट होने की कोशिश करें। सभापति महोदय, आज जैसे इलेक्ट्रिसटी बोर्ड में 15 से लेकर 30 परसेंट तक ट्रांसिमशन लासेज हैं, 1 परसेंट के ऊपर 1 करोड़ रुपये की इनकम हो सकती है, उन इलेक्ट्रिसटी ट्रान्सिमशन लासेज के कारण हम घाटे में चल रहे हैं। माननीय मंत्री महोदय इस बात को स्वीकार करेंगे कि अपनी रिफाइनरीज में 7 परसेंट का रिफाइनिंग लास है। यह तो आपके अधिकार की बात है, इसमें अंतर्राष्ट्रीय राजनीति का कोई लेना देना नहीं था, यह तो कोरा प्रशासनिक कर्तव्य था, इस कर्तव्य को भी आप परा नहीं कर पा रहे हैं। पिछले 5 वर्षों में यह लास धीरे-धीरे घटा है। सरकार यह भी नहीं कह सकती है कि हमने पिछले 5 वर्षों में प्रयास किया उसके कारण लासेज परसेंटेज में कमी हुई। लेकिन सास का परसेंटेज निरंतर बढ़ता जा रहा है।

इसके साथ ही साथ इसमें जिस तरह का आज-कल अडल्ट्रेशन चल रहा है बह और भी बढ़ा है। दो वर्ष पूर्व एक सवें हुआ था। उसके आधार पर मैं बता रहा हूं कि 15 से 25 परसेंट तक अडल्ट्रेशन के कुछ सेम्पुल्स थे। ऐसे केसेज जिनमें 95 परसेंट का अडल्ट्रेशन था वह अडल्ट्रेशन कैसे क्केगा? एक तरफ लोग केरोसीन आयल की मांग कर रहे हैं, एक तरफ पेट्रोल की मांग कर रहे है और उनमें वह अडल्ट्रेशन आप

रोक नहीं सके तो आपको सेल्स टैक्स का भी नुकसान होगा, बाकी टैक्सेज का भी नुकसान होगा और जनता की गाडी कमाई से खरीदी हुई मशीनरी जो हैं वह भी खराब हो जाएगी। तो सरकार कम से कम इस बात की व्यवस्था करे कि भविष्य में अडल्ट्रेशन को रोकने के लिए सरकार भरसक कोशिश करेगी। जो भी अडल्ट्रेटर्स हैं, चाहे बर्मा शैल की मार्फत आ रहे हैं, चाहे ऐस्सो की मार्फत आ रहे हैं, चाहे अर कंपनियों के प्रोडक्ट्स में आ रहे हैं उनको रोकने की सरकार पूरी कोशिश करे।

में एक और निवेदन करना चाहता हूं इस मौके पर कि कालटैक्स और बर्मा शेल ने प्राइस हाइक की मांग की है। बर्मा मैल ने कहा है कि उनको 15 सेंट पर वैरल और काल्टेक्स ने कहा है कि उनको 25 सेंट प्रति बैरल कीमत बढ़ाने की अनुमति दी जाए ! उन्होंने कहा है कि रायल्टी बढ़ गई है। मैं समझता हं कि जो प्राइस बढ़ रही है, माननीय मंत्री महोदय, जो कंजमर्स है वह उनको क्षमता से बाहर ये प्राइसेज बहती जा रही है। इनको आपने ज्यादा प्राइस बढाने की इजाजत दी तो टैक्सी डाइवर की हालत आप देखें आज भी कि जो टैनसी पहले स्टेंड पर नहीं दिखाई पड़ती थी, आज वह स्टेंड पर खड़ी हैं। तो जो पेटोल और बाकी चीजों के प्राइस बढ़ाने की प्रवृत्ति है उसको आप चैक करने की कोशिश करें। वह चैक तभी हो सकती है जब आप इन कंपनीज के सारे ऐकाउंटस को चैक करायें उनका कास्ट ऐकाउंटिंग आप निश्चित रूप से करायें। अगर आप इस तरह की बात करें तो निश्चित रूप से मैं कहना चाहता हं कि जो कास्ट आफ प्रोडक्शन का स्टेटमेंट बनाकर ये रखते हैं वह स्थिति पैदा नहीं होगी। मैं इसलिए निवेदन कर रहा था कि सरकार को कम से कम इस प्रकार की स्थिति अवश्य बना देनी चाहिए कि भविष्य में जाकर इन चीजों की की ं नहीं बढ़ने पायेंगी और धीरे-धीरे स्टि इज होंगी ।

सभापति म $_{\phi}$ दय, पिछले दिनों सरकार ने बीजल के उपयोग के ऊपर रिस्ट्रिक्शन

[श्री भैरो सिंह शेखावत]

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लगाई। राज्य सरकारों को तो इन्होंने यह कहा कि राज्य सरकार इससे ज्यादा परमिट इश्यू न करें, लेकिन दूसरा प्राविजन वह रख दिया कि 500 मील से ज्यादा का यादा करने वाले व्यक्तियों को डीजल न दिया जाए। मैं ऐसा समझता हूं कि ट्रक्स जो आज बम्बई से दिल्ली या बड़े-बड़े शहरों में जाते हैं, ट्रक्स में लोग इसलिए माल भेजते हैं कि उनको वैगन्स नहीं मिलती हैं, अगर इस प्रकार की स्थित सरकार ने पैदा कर दी तो हिन्दुस्तान की इकानामी में एक बड़ी जवरदस्त बोटलनेक खड़ी हो जाएगी। उसके कारण यह समस्या पैदा हो सकती है कि हिन्दुस्तान में एक राज्य से दूसरे राज्य में किसी प्रकार से अनाज नहीं पहुंच सकेगा।

(Time Bell rings)

इसके साथ ही मैं अन्त में यह निवेदन करना चाहंगा कि सरकार ने जो यह ऐक्ट बनाया है उसमें कुछ ऐसी धारायें दी हैं जिनको मैं समझता हं कि किसी भी प्रकार से उसके औचित्य की बात नहीं कही जा सकती । इसमें कोर्टस के बारे एक बात कही है कि जब हम किसी कंपनी को टेक ओवर करेंगे या उसको हमने कर्जा दिया हुआ है उस कर्जे का भगतान नहीं किया जा रहा है, भ्गतान के लिए हम कंपनी के माल को लेना चाहते हैं तो इस ऐक्ट में कोर्ट का कोई डिस्कीशन नहीं है। यह बात किसी भी प्रकार से उचित नहीं कही जा सकती । इसमें कोर्ट भौल है, 'भौल' शब्द का यज किया है। इसका मतलब यह है कि जो कुछ भी सरकार की तरफ से इनका माल जब्त किया जाए. इस कंपनी को अगर हम टेक ओवर करना चाहते हैं तो टक ओवर किया जाए या इसके ऊपर अनवन्ध लगा दिया जाए कि वह अपने माल को बेच न सके, इस मामले में कोई को कोई डिस्कीशन नहीं छोड़ा है। एप्लीकेशन का जवाब देने के संबंध में कहना चाहता है कि अगर समय के ऊपर जवाब नहीं दिया गया तो इसके कई रीजन्स हो सकते हैं लेकिन इसके साथ-साथ जो 'शैल' शब्द यज करके कोर्टस के डिस्कीशन पर सरकार ने बंधन लगाने की कोशिश की है वह न्यायिक दृष्टि से उचित नहीं है। इसके साथ ही आपने कुछ सजाएं भी इस कानून में रखने का प्रावधान किया है। सभापित महोदय, आपने सुना होगा, भोला पासवान शास्त्री जी यहां बैठे हैं, पिछले दिनों पंजाब का जो विल पास हुआ उसमें ढाई सो रूपए तक जुर्माना रेढ़ी वालों पर करने की व्यवस्था है लेकिन इस कानून का उल्लंघन करने वालों पर जुर्माना बहुत ी कम आपने रखा है। याद आप ीरियसली सारी इर्रेगुलेरिटीज को दूर करना चाहते हैं तो जुर्माने का प्रावधान और सजा का प्रावधान जो आपने रखा है उसको बढाया जाए।

अंत में मैं इस बात को कह कर समाप्त करूंगा कि आपने इसमें बोर्ड के गठन की व्यवस्था की है उससे समस्या ों का समाधान नहीं होगा । सरकार ोर्ड के गठन से केवल 48 करोड़ रुपये के टैक्स लगाना चाहती है । मैं समझता हूं हर प्रकार से यह बजट की सेन्टिटी के खिलाफ है । ऐसी स्थित में बिल का समर्थन न करते हुए मैं अपना भाषण समाप्त करता हूं।

श्री डी० कें वरुवा: आपके मन में जो खुलासा है वह रखिए। मेरे कहने के बाद आप बताइएगा।

भी भूपेन्द्र नारायण मंडल (बिहार) : उप-सभापति जी, जो विद्ययक अभी सदन के सामने प्रस्तुत है इसके जरिए फिर से कर लगाने की कोशिश की जा रही है। चाहे आप इसको एक्साइज के रूप में कहिए या सैस के रूप में, यह नया कर लगाने की कोशिश की जा रही है। यह भी कहा जा रहा है कि एक वोर्ड की स्थापना भी की जा रही है जिसके जरिए से इसका संचालन होगा। बोर्ड में कौन सदस्य लिए जाएंगे इसका प्रोविजन भी इसमें दिया गया है। इससे माल्म पड़ता है कि जो सेकेटरी डिफरेन्स डिपार्टमेंट के हैं उन्हीं लोगों को इसमें लिया जाएगा और यह भी है कि उन लोगों की सेलैरी और भत्ता क्या होगा इसके लिए अलग से प्रावधान किया गया है। यह बात हम को समझ में नहीं आती कि जब कि गवनंसेंट सर्वेन्ट एक डिपार्टमेंट से दूसरे डिपार्टमेंट में जाता है। काम करने के लिए तो उसके लिए अलग से सेलैरी और भत्ता देने का प्रबन्ध क्यों किया गया ?

Oil Industry

मैं यह भी बताना चाहता है कि हिन्दुस्तान में साइंस और टैंबनोलोजी का जिस ढंग से विस्तार हुआ है वह पश्चिमी तरीके पर हुआ है और इसका नतीजा यह हुआ है कि भाज लोग सारी बातों के लिए तेल के उपर निर्भर होने के लिए बाध्य हो गए हैं। इसलिए जब तेल इतनी नेससरी चीज ो गई तो और अभी हाल के दिनों में जिस हैंग से तेल का भाव अरब गल्कों ने बढ़ा दिया है उतने में हिन्दस्तान तेल खरीदने में असंभव है। मेरा कहना है कि इसका इंतजाम तो कुछ न कुछ होना चाहिए। लेकिन जो यह इंतजाम किया गया है एक्साइज के जरिए या सैस के जरिए रुपया वसूल करने का, मैं समझता हुँ इससे काम चलने बाला नहीं है। लेकिन जितना पैसा आ रहा है उसका पूरा-पूरा यृटि-लाइजेशन तेल को धरती के अंदर से निकालने में और उसको रिफाइनरी तक पहंचाने में होना चाहिए। इसका दायरा इतना बढा दिया गया है कि तेल से कनेबिटड जितनी भी इंडस्टीज हैं सारी इंडस्टीज ज्यस्सिडिक्शन के अंदर आ गई हैं। 'हम समझते हैं इतने थोड़े रुपए से सारी चीजों का इंतजाम होना असंभव होगा । यह अच्छा हो अगर 60 रुपया प्रति टन जो नया सैस लगाया जा रहा है इसका एक फंड बनाया जाए और यह सारा पैसा सिर्फ इसी नाम में खर्च किया जाए । हमें इस बात की जानकारी है कि हिन्द्स्तान में कई जगहों पर तेल की खोज की गई, लेकिन बाद में वह छोड़ दिया गया। हम चाहते हैं कि फिर उन जगहां पर जांच हो और जो काम बीच में छोड दिया गया था उसको फिर से चाल किया जाय। अभी जैसा सुनने में आया है कि बम्बई हाई में समद्र के किनारे-किनारे तेल मिला है और औफ मोर डि्लिंग काफी माता में हुआ है। मैं यह भी कहना चाहता है कि गोदावरी के डेल्टा में भी तेल मिल सकता है। बिहार में भी जहां पर यह काम पहले छोड़ दिया गया

था. वहां भी तेल मिल सकता है। डि्लिंग वगैरह करके और नीचे जाकर वहां तेल मिल सकता है। इसी तरह से और भी कई जगह हैं. जैसे जैसलमेर है वहां भी तेल मिल सकता है और इस तरह ने हम तेल के मामले में सेल्फ-सफिशिएन्ट हो सकते हैं। लेकिन इस काम के लिए जिस बिल की जरूरत होती है, वह बिल इस सरकार में नहीं है और यही कारण है कि हम तेल के मामले में सेल्फसफिशिएन्ट नहीं हो पाये हैं। आज तो स्थिति यह हो गई है कि हम अपनी आजादी को भी रख सकेंगे या नहीं रख सकेंगे और अपना पेट भी भर सकेंगे या नहीं भर सकेंगे। यह भी एक संदेष्ठ वाली बात हो गई है। इसलिए हम चाहते हैं कि संबंधित मंत्री इस तेल निकालने के भामले को सबसे पहले प्रायरिटी दें और तेल को इस देश की धरती से निकालना है तो इसी काम में यह फण्ड खर्च हो, यह मेरा सुझाव है।

(Development) Bill, i974

इसके अलावा मथरा में बनने वाली रि-फाइनरी के बारे में सुना है कि उसके काम में अनेक तरह की झंझटें पैदा हो गई हैं। बम्बई हाई में जो डिलिंग होता है उसमें भी गडबड़ी पैदा हो जाती है। अलियाबेट में जो काम शुरू हुआ, वह भी सबसेसफुल होगा या नहीं, यह भी निश्चित रूप से नहीं कहा जा सकता है। इसलिए मैं कहन। चाहता हूं कि जो भी बीज हाय में ली जाय समको दिल से पुरा किया जाय। अभी पिछले दिना हम तिपुरा में गये थे। वहां पर इस काम के लिए काफी फण्ड्स की जरूरत है ; वहां पर नेल, गैस आदि काफी माना में है और यह मिल सकता है। उसके लिए भी कोशिश होनी चाहिए। इसलिए मैं कहना चाहता हूं कि तेल निकालने के काम में जहां पर फण्डस की कभी है वहां पर यह पैसा लगाया जाना चाहिए और तेल निकाशा जाना चाहिए। मंझे उम्मीद है, मंी महोदय इन बातों पर गीर करेंगे।

SHRI C. P. MAJHI (Orissa): Sir, Oil has assumed a great importance alter the Middle East countries have used it as a weapon against aggression. But this weapon has hit us very hard. This

[Shri C. P. Majhi]

has become a very scarce and precious commodity for the country, and it has got a very far-reaching consequence, as far as our economic development is concerned.

Sir, so long, oil was available at a very cheap price. India was never concerned about the development of oil or exploration of oil in the country, and it was depending upon foreign countries. But when the prices shot up, as the hon. Minister stated to Olympian height, then we have opened our eyes and we were caught napping. For the first time we became 3 P.M. conscious of the price when it shot up very much and then we tried to discipline the use of oil. But after some time we forgot to discipline the use of this precious commodity. In the beginning there was some sort of a suggestion that we may embark upon rationing to minimum use of petrol so that it could be diverted to some other essential sector of our economy. But again we forgot that and we started using pertol indiscriminately. In towns and cities mostly petrol is used by many people for joy-rides. When we are facing a crisis due to shortage of petrol, why should we not curb consumption of petrol? I have seen in the countryside how people suffer due to absence of kerosene which is a very very essential commodity for them. I belong to a very backward district in Orissa. Orissa itself is a backward State. And one of the most backward districts is Mayurbhanj from where I come, and I belong to the tribal community. I know how the tribals live. They do not find even a single litre of oil in a month. It is very costly for them. And here I find pertol is being used indiscriminately. Kerosene is being used for cooking. We can ask people here to stop using kerosene as a cooking material and to change over to coal or some other cheaper thing. When everybody

knows that kerosene is a precious commodity, we must have some discipline in using this commodity. Why should we not do it? We talk about it but we do not implement it. As a matter of fact, we have got enormous natural resources in our country, vast iron ore deposits and many other things. We have not explored into the availability of oil of which we have enough resources. What we lack today is the will to develop a machinery to utilise these resources. I do not want to speak very much on the Oil Industry Development Bill itself. I want only to say I hope the Minister will kindly see that kerosene is supplied to the rural areas, especially certain areas in Orissa where kerosene is in acute shortage. I have been receiving innumerable complaints and representations from the people of those areas that I should meet the Minister of Petroleum and see that the position is improved.

Sir, as mentioned in the Bill the Board will have thirteen members, and there will be a collection of cess of Rs. 240 crores within the course of five years. Sir, many hon. Members have talked about the functioning of the State Electricity Boards and many other Boards, which are not functioning properly. The Orissa State Electricity Board was also in a similar trouble for a long time. They had the problem as to who would be its Chairman, whether a bureaucrat or a technocrat. Now, they are having a technocrat as its Chairman.

Sir, as a matter of fact, we are very much wanting in our national character. Nobody is bad if he has a will to do something for the national interest. If we do not change, if we do not instill confidence among the people who will be constituting the Board, however much we may speak in this House or discuss the matter in the House, our country cannot progress. We must try to infuse the confidence that we are also people who can overcome difficulties.

Sir, I want to say a few words regarding the collection of cess. I am afraid, that this cess may once again increase the price of petrol. If such a thing happens, it will put us to further difficulties. The price of oil has shot up from 2 dollars a barrel to 11 dollars a barrel and if this cess raises the price further then people in the rural areas will be put to great difficulties. That is why I want to request the Minister that he should see that the price of petrol does not rise further and we should also try to give more to those sectors of our economy which require more attention, namely, agriculturists who require more fertilizers. At present fertilizer is not at all available. We can earmark a considerable amount of this precious commodity for production of fertilizers. Unless we increase the production of foodgrains our country cannot overcome the difficulties and it cannot come out of the woods of crisis in which it is at present.

MR. DEPUTY CHAIRMAN: Shri Anandan

SHRI MAHAVIR TYAGI: Sir, before Shri Anandan starts, I would like to put a question, with your permission, to the hon. Minister in order to seek a clarification. I want to know what will be the incidence of this duty on one litre of petrol. Could he give us some idea? He must have calculated.

SHRI D. K. BOROOAH: Seven barrels make one tonne. It will be difficult for me to work out the per litre increase. I am not capable of doing it. I can only tell you that the price increase would be to the extent of either \$ 1 or less than one dollar per barrel, which is \$ 11 now and it will become \$ 12. But, then, we are not increasing the price on the basis of that right now. The price of petrol will not be raised on that account.

SHRI MAHAVIR TYAGI: Will not the price be raised on that account?

SHRI D. K. BOROOAH: No, not on this account; but there will be other factors which might compel us to raise the price.

SHRI MAHAVIR TYAGI: Have you some other things in view?

SHRI D. K. BOROOAH: If the price of crude oil increases because of any increase in royalty—not here, but in foreign countries—in the country of, origin, that will have an impact here. But, so far as this is concerned, we are trying to absorb it in the existing cost structure itself.

SHRI NIREN GHOSH: How can you?

MR. DEPUTY CHAIRMAN: No more discussion on this now. Yes, Mr. Anandan.

SHRI NIREN GHOSH: But how?

MR. DEPUTY CHAIRMAN: You can ask that when you speak.

SHRI T. V. ANANDAN (Tamil Nadu): Mr. Deputy Chairman, this is the first occasion where I would like to differ a little from the ruling that you have given. You said that this is a Money Bill naming that it has a 'cess' but I do not find ...

MR. DEPUTY CHAIRMAN: It is not a Money Bill.

SHRI T. V. ANANDAN: Yes, in this Bill except clause 15 the word 'cess' has nowhere been used. Therefore. I have my own doubt that it ought to have been brought forward by the Finance Minister and not by the Petroleum Minister. However, Sir, coming to the Bill in question, today in the world of technological advancement, petrol plays a prominent part together with electricity. In these two aspects our country has thoroughly failed. Although in 1956, I remember, the Planning Commission has estimated that there are about 10.5 lakh square kilometres of

[Shri T. V. Anandan]

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potential oil bearing area in our country, they have also mentioned the States and places where oil is available in abundance, I do not know whether it is the conspiracy of the bureaucrats to concentrate only on the northern and western sides. They have entirely forgotten the southern side of India where it is specifically stated that Kaveri Basin has got plenty of oil. During the days of Britishers, 25 years ago, the oil places were also spotted in Kerala. All these places have been forgotten by the Oil and Natural Gas Commission but they are concentrating only on the northern side. It is a great blur and slur on the part of the Ministry. If you are really interested in crude oil industry in this country, you should spread all over the country where there are reserves of oil. However, I am glad to know that the hon. Minister, waiving the Fifth Plan target of Rs. 436 crores, so also the Malviya Committee's estimate of only Rs. 400 crores, with his hard work has prevailed upon the Cabinet to see that Rs. 700 crores are allotted and the period has been reduced from 10 years to five years to explore oil in abundance in this country. It is good. I pray that the hon. Minister will be successful in his embarkation of development of oil industry in this country. Sir, we have noted that not only India but the entire world, the entire advanced countries are terrified when the Middle East adopted a policy quite contrary to what it had been. Affluent countries have been kneeled down before the Middle East and there was a Conference also. It is good that in one way India also opened its eyes and the hon. Minister, Shri Bo.rooah, has come forward with a Bill before us. Sir, today with the seven hundred crores of rupees and within a period of five years I hope the entire oil industry will grow to improve the economy of our country and I wish Mr. Borooah a success in this aspect.

Coming to the other point, the Prime Minister also said that we are in collaboration with other foreign countries. Sir, it is a great lesson that we must take that we shall not depend upon any foreign country because India was once upon a time a market for the entire world. Even Japan used it as a market, the Britishers, the Americans, everyone used it but today we are exporting thing from our country and it is an envy to the other nations. Therefore, be careful of attaching more importance on the foreign collaborators. We have to take a lesson from the foreigners. Don't go to U.S.S.R. or to the USA. An honourable friend of mine said thai U.S.S.R. is coming to help us. Do not believe. Neither USA. nor the U.S.S.R. but we should have faith on what we have. We the Indians have proved to the world that we are a mighty country. When we are able to explode a nuclear weapon, do you mean to say that we have no good citizens and good technocrats to satisfy the needs of the country? Have we proved to the world? When we can produce Vijayanta tanks to combat on the war front, do you mean to say that we are lacking in energy and vitality to stand on our own legs? Instead of going and begging for collaboration with any foreign country, we should have faith in ourselves and let us prove to the other nations that we can stand on our own legs. Therefore, do not be a prey to the foreigners. 1 find that you havt! been going in collaboration with Burma, with Iran, with Japan, with U.S.A., etc. Be careful in your collaborations. That is what I want to impress upon.

Sir, I would like to point out that the hon. Minister in his introductory speech has not given proper representation in the Board to the working class. In Chapter II, section (3) sub-clause (b) says: "two members to be appointed by the Central Government to represent the Ministry of the Central Government dealing with finance." I do not

grumble about it. But in sub-clause (a) it says: "not more than three members to be appointed by the Central Government to represent the Ministry of the Central Government dealing with petroleum and chemicals". Sir, may I know if the bureaucrats who are dealing with petroleum and chemicals do not know A, B, C, of the techniques of petroluem? What does that mean "dealing with ..." ? "Dealing with ..." means that they must know what the petroluem is and what the chemicals are. Therefore, they are experts in that respect. Then I come to sub-clause (c). It says: "not more than Ave members to be appointed by the Central Government to represent the Corporation, being Corporations owned or controlled by the Central Government, engaged in activities referred to in clause (k) of section 2." Here I want to say that clause (k) very clearly defines: "oil industry includes all activities by way of prospecting or exploring for or production of mineral oil, refining, processing, transportation, storage, handling, and marketing .. ." That means that the entire technology is known to these high people in addition to those 5, that is, 3 from the Central Government and 2 dealing with finance, making it a total of 10. Then coming to (d), Sir, "two members of whom one shall be appointed by the Central Government from amongst persons who, in the opinion of that Government, have special knowledge or experience of oil industry and the other shall be appointed by that Government to represent labour employed in the oil industry."

In cause (c) you have 5 people from the oil industry and even in the nominations, you want one more expert. What about the other 5 experts who are already included under (b)? Therefore, Sir, I like here that the nominee should be representative of the workers. Then alone you can get a good co-operation. Without labour representation, whatever mighty your Government might be,

you cannot face the consolidated and oneminded attack of the working class anywhere, not only in India, but anywhere in the world. That has been our stand. Therefore, I request the hon. Minister to please amend it. Instead of nominating one more expert when there are already 5 experts, add that to the labour representation and then your ambition and your ambition will be a success. By your success, the entire country also may stand to gain.

Sir, I do not want to point my finger at bureaucrats. I want to say about politicians. Politicians are the people in this country who can set an example to the other people. Politicians are considered as idols before the people. If the politicians do not behave well as per Mahatma Gandhi's philosophy of truth, non-violence, avoiding bribery and corruption and favouritism, how can you blame the poor bureaucrats. Therefore, I do not want to attack the bureaucrats. I want that politicians in this country should rectify themselves and set an example before the nation. That shall be my theme of representation, Sir.

Now you are developing the industry. At the same time whenever you have developed you have no arrangements for inspection. I am told now in the entire country in the petrol bunks kerosene is mixed with petrol and supplied to the car owners and the car owners are complaining that their machines and other parts are undergoing heavy damage as a result of this adulteration. So let there be an inspection of these bunks. And whenever you issue agencies for petrol bunks and kerosene please see that the Scheduled Castes are given first preference as is demanded and as is enshrined in our Constitution.

Thank you.

SHRI NIREN GHOSH: Sir, I do not propose to go into the entire gamut of the oil policy on this occasion. But you see I am sorry that my good friend, Shri Borooah, still has not been able to

[Shri Niren Ghosh] make a radical and bold departure from the past. He is still very much a prisoner of the past. But the process was begun by Mr. K. D. Malaviya himself. It is he who as Oil Minister invited foreign collaborators for the country's refineries departing from the so-called Government policy. Now, why do we need to impose a cess? Why do we lack funds? That thing has not been explained. Because the first thing is this cess is sure to contribute to a price hike of petrol and petroluem products; that means inflation. It will have sympathetic effect on the entire range of production not merely on petrol and petroluem products. So this is another inflationary measure in that sense. I do not want to go into the standard of Durgapur and Cochin Fertilisers or how the foreign collaborators have sabotaged these two projects, but I am grateful to Shri Borooah—I must candidly put this on record—for helping me, upon my urge, to unearth that valuable document on synthetic oil project. For that I am grateful to him. I am also grateful to him for giving clearance for a petro-chemical complex at Bongaigaon. In fact the Baroda complex should not have been set up. If the Baroda complex could not be run now without imported crude it should be stopped till such time as we are able to find our own oil. For that matter why do you propose to proceed at all with the Mathura Refinery? I cannot understand that. Even if you import the entire amount of crude the pipeline cost would be enormous. Who is going to pay this fabulous amount of money for the Mathura Refinery? You had better put it in cold storage for a decade if you don't become self-sufficient by that time. While you are proceeding with this, at the same time you won't put up a petro-chemical complex at Haldia though the Refinery is going to be on stream within a few days. It could be expanded also very easily and the would be very

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much less compared to Mathura. These are all inexplicable things that are happening.

Now, as far as I know the cost of production per barrel of crude in Arab countries is only 25 cents though the posted price together with the addition made by the cartel comes to \$ 11. The cost of production is only 25 cents per barrel. What is the cost of production per barrel in India ? If you say it is something more it can at best be 50 cents. On our own account if we produce one-third of the crude in our country could we not amass hundreds of crores of rupees? Because petroleum is sold at international prices, inside our country, the margin is so vast. Where has this money gone ? How is it to be explained? This is a mysterious thing, which I do not understand because we are supposed to produce indigenously onethird of our crude. Much of it still remains in the hands of Burmah-Shell and Oil (India) Limited. For example, while the entire world and even the Arabs are trying to have their own control over their oil, we are persisting in the course of having foreign grip and control over our oil, as in the case of Oil India or as in the case of Hindustan Petroleum Products. Their source of super profits remains. By importing crude from the parent marketing company, their source of super-profits remains. It does not harm them. Certain shares they have sold at the market value to the Government of India, but the real source of their profit remains, Oil (India) remains.

Except Bombay High, all other offshore drilling has been farmed out or proposed to be farmed out to foreigners. Now, Sir, about the Cochin area, the Kerala area, the Government itself has said this. There was a Soviet seismic survey. One Shri G. N. Bhat of Bombay has offered to make available a report submitted by one Mr. H. W. Perry, a Geologist, to the British Institute of Commerce. The report claims

that there is existence of oil in the coastal areas of Kerala. I am told that the Soviet seismic survey report and the Soviet study of the structure of the Bengal basin shows that the Bengal Basin floats on oil. There are in Assam further unknown sources of oil. In fact, so far as the known deposits are concerned, Assam has the greatest amount of oil reserves. Yet in Assam there is no petrochemical complex. The Baroda complex would perhaps be run on imported crude. Why? Stop it. Stop the Baroda complex for a few years. Only see that the machines do not rust. When you explore crude from Bombay High, run it again. I have no objection. I am totally puzzled. Can he say that Bombay High contains more reserves of oil than the Bengal Basin ? He cannot. He has only said that Bombay High has a larger area, but that does not mean anything. India is a subcontinent. Yet, we do not have much oil. Arabia is a small country floating on oil. So, that is not the point at issue. The areas which are supposed to have rich resources, you are farming out-under foreign control. Whatever be the terms, you are giving them control. I do not go into the question of Diego Garcia and all that sort of thing, but B-52 bombers can come from anywhere and bomb both Bombay as well as Bengal. That much is clear. From the Mediterranean itself it can come; from the Sixth Fleet it can easily come. A missile can come. So that is not the point at issue. The point at issue is that we are still allowing control of all our oil resources to the foreigners which means super-profits of Rs. 450 crores. Can we guarantee that 50 per cent, of it will be utilised for producing synthetic oil? Mr. Malaviya has put his finger in the pie. He says coal belongs to him and SO does Everybody knows about him. I have great doubts about him and his bureaucrats. His officer is a party to the report. I know the bona fides of Mr. Malaviya. He is almost a 420-type of person. He assumes

all sorts of air and the thing never comes out. Can you give a guarantee that 50 per cent, of our oil would be synthetic oil. Still you can explore the other 50 per cent, so that you can be self-sufficient. That would be reasonable. Sir, I accuse Mr. Malaviya of sitting tight over the report, of sabotaging the interest of India. Why not the two Ministries of Coal and Oil combine together ? All this should be explained to us. Somehow or the other you are trying to gather money but money has always been there but because it is with foreigners it is in a mess. We are in a sort of mess. I hope Shri Borooah will make a real approach to get out of this mess. That is all have to say on this occasion.

SHRI N. H. KUMBHARE (Maharashtra): Sir, while supporting this Bill I have to point out that even though representation has been given to the workers in the Oil India no representation has been given to the weaker section of the society, namely, the Scheduled Castes and Scheduled Tribes. Apart from the fact that the Board has got a very meagre representation to the working class, at least one more representative could have been there to represent the weaker section.

The hon'ble Minister has ieally made a good beginning when the other day he gave dealership of petroleum pumps to some members belonging to the Scheduled Castes. It is a recognition of the need that this section of the society also should be provided opportunity in the economic activity.

Now, so far as this oil industry is concerned, it represents a big economic activity. It has enormous potential to develop and expand. Therefore, the weaker section naturally expects that they should be provided equitable participation in all economic activities. This is the only suggestion which I

[Shri N. H. Kumbhare] wanted to make. I may at this stage refer to the provisions of the Constitution which direct the Government to see that the interest of the weaker section of the society is taken care of. It is true that the Government has provided reservations in services. But that is not enough. It should also be the concern of the Government to see that in the prosperity of the country, this weaker section also gets its due share. But what is happening to-day? The prosperity is shared only by those who are rich, only by those who are well placed in society. I think the hon. Minister would disagree with me when I say that nothing has been done to see that those benefits, economic benefits, also percolate to those who are at the lower rung of the society. Every year when the President addresses the joint sitting of the two Houses Of Parliament, he repeats that we stand for social justice, that we want to do away with this disparity, this gap between the rich and the poor. But I should say that the j Government has not taken any tan- | gible, concrete step to see that wealth does not concentrate in the hands of a few. Here in your activities, I think there will be contracts. Can you not earmark a certain number of contracts for the weaker section of the society? It is true that they might not have their own finance. But then they can form co-operative societies and handle contracts. They do participate, but the cream of the benefits goes to those who do not toil, who do not work. Therefore, my request is that in such an enormous economic activity, the time has come when you must also provide a due share to this neglected class of people. This is my suggestion. I hope the hon. Minister will deal with this point first and then go to the other points.

SHRI D. K. BOROOAH: Sir, I am thankful to the hon. Members for the very thoughtful and constructive sug-

gestions that they have made. I will deal with them according to the time allotted to me, although I would have liked to discuss it at greater length. First, as has been requested by Mr. Kumbhare, I will answer the point raised by him. I am in complete agreement with him that in this country whatever wealth is produced must be shared by all. And because certain sections, historical or religious or social reasons, have been deprived throughout the ages, we have to make good to compensate for what they had been denied earlier. Therefore, we must do something substantial for them in order that they can have a share in the benefits of the country. Sir, in the ultimate analysis, power shared is power wealth shared is wealth preserved: preserved. I am aware of the fact that in the entire economic activities encompassed by my Ministry, the deprived communities, the Scheduled Castes and Scheduled Tribes and others, and also minorities, have not been given their due share. I found out that out of 3,000 retail outlets in my Ministry, in the IOC, the number of Hariians Scheduled Tribes would not be more than 10 or 12. Therefore, we have brought it to the notice of the Prime Minister and the Prime Minister that 25 per passed orders cent. of the retail outlets in the IOC and also in Hindustan Petroleum which we have taken also in other units under Government control, must be reserved for the Scheduled Castes and Scheduled Tribes. We have already started this programme and I hope that within a couple of years, the Scheduled Castes and Scheduled Tribes will have a substantial share; that is, 25 per cent, of the entire distribution trade could be available to them. So far as jobs are concerned, I have looked into that also. You will have seen some advertisements where we have said that certain jobs, even engineering jobs, are specifically reserved for the Scheduled

Castes. We are now thinking that we will give scholarships for the Scheduled Castes and Scheduled Tribes as trainees, train them and later absorb them in our organisations, in the O.N.G.C. in the Indian Oil Corporation and also in the F.C.I, which are the three principal units under my Ministry. There are other smaller ones also. I would like to discuss the matter with Mr. Kumbhare and other Members representing the Scheduled Castes and the Scheduled Tribes in this House and the other House and evolve a plan of work sof that we can complete our work at an early date.

Sir, there is another question raised by Mr. Majhi from Orissa. He comes from Mayurbhanj. In my part of the country also, we have large parts of hill areas. It is a fact that they need kerosene not so much for cooking, but for lighting which is very essential because these areas have not been electrified. In my State of Assam, only six per cent, of the villages are electrified and all of them are in the plains. Except the capital city of Shillong, there are no hill areas which are electrified. We have to give some allotments to different hill areas. Certainly, I will make a special note of the allotment of kerosene to the tribal areas of Orissa and Bihar.

Sir, the keynote of today's debate was in the speech of Mr. Mariswamy when he said that our philosophy should be self-reliance. There is no escape from self-reliance because oil has not only become very expensive, but in the ultimate analysis, dependence on oil will make us dependent on other countries, not only for development but also for our security. There-lore, as I said, it is a part of the Strategy of survival that we should produce as much oil as is possible.

Sir, Mr. Sharma raised a very moot point. I have said this in this House a cumber of times and I do not mind repeating. have been advancing

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our activities in very close co-operation with the Soviet Union so far as onshore drilling is concerned. In fact, I have got the figures with me. A new plan has been evolved between our experts and the Russian experts and in accordance with that we are already buying a large number of equipments, not only rigs but also the full installation equipments, from Russia and Rumania. In fact, our teams are working in the U.S.SR. and we are in very close co-operation with them. Our officers are already there and I am also going to Rumania on the 14th of this month to discuss this problem and to get Rumanian help for this purpose. Therefore, so far as on-shore drilling is concerned, we are working in collaboration with the U.S.S.R. and partially with Rumania. There is close co-operation between India and the socialist countries. Oil India has been there since 1870. We are controlling it 50 per cent. We are also thinking of taking it over as early as possible. Negotiations are being started. Therefore, so far as on-shore drilling is concerned, it will be entirely in the public sector and the only assistance we are taking in this sector is from the Soviet Union and Rumania.

Sir, Mr. Shekhawat raised a very moot point. He raised the point about the restrictions on the right of the law courts. Sir, this is exactly a copy of the sections relaling to the finance corporation. It is going to be a financial institution and therefore we have adopted it from the finance corporation "law. I do not think there is any deviation from it. There has been no grievance that the finance corporation has been trying to control it. The whole purpose is that we should protect the Government money as far as possible.

The other question he has raised is about the refining loss. We have worked it out earlier. Our refining loss appears to be on the high side for the very simple reason the Electricity

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Boards could not supply power to us and therefore most of our public refineries have to have captive power generation units. Power is generated there by fuel oil and therefore our loss of fuel oil is added to the ordinary refining loss which is less than in the private sector. In Gauhati our refining loss is 10.8 because Gauhati has to produce its own electricity and the cost of generation is added to the cost of refining loss. In Barauni it is 9.5 because we have our own captive plant there also. In Gujarat it is 7.0 because in Gujarat, if I am not very mistaken, there is a cheaper kind of fuel LSS and Dhuvaran is also using it. In Cochin it is 6.5 because they get power from the State. Madras has 10.9 because it produces its own power. This is a problem to be looked into and in fact a high-powered Soviet Team is arriving today to look into the question of refining loss vis-a-vis the production pattern of refineries so that we produce more middle distillates than lower types of oils such as furnace oil and LSS. This team will stay here for six weeks visiting refineries and they will give us the necessary advice. These refineries were built on their specifications and their guidance.

Shri Shekhawat said that he opposes this Bill. But I do not think in his heart of hearts he is opposed to this measure because whatever he had said about the Board is certainly applicable to democratic functioning. How can any democratic organisation function? How can a Government function? The Minister cannot pass all the orders. He has to take help from people who are experts who will study the problem and place the matter before him. If the Minister himself has to pass all the orders like the old feudal lords, then I am sure the administration will collapse in half a day. It won't last even one full day.

SHRI K. N. DHULAP (Maharashtra); How many experts are there in the Board?

SHRI D. K. BOROOAH: There are five representatives of public sector organisations dealing with oil industry. Shri H. D. Malaviya said all these are bureaucrats. I do not know what is the meaning of bureaucrats or demo* crats. Technocrat is a person who has undergone scientific training either in. technology or in allied science. The Chairman of the IOC is an engineer. He has been an engineer throughout. He has come up to the managerial status through his skill and experience in engineering alone. Then, Sir, I will tell you about the IPCL about which he mentioned. He was rather annoyed when he said that it was not doing very well. But now it is doing well. Out of the target of 20,000, we are producing about 9,000 or so. I have changed the Managing Director. The Managing Director has been changed. Formerly, it was Dr. Mehta. Now, it is Mr. Varadachari. He is a scientific person and he has been selected by a Committee headed by Prof. Seshadri who himself is an FRCS and is one of our topmost scientists. All those people whom I have named are all technical persons and they are all technocrats. Therefore, five of them will be selected from amongst these people representing the ONGC. The Chairman of the ONGC today is a permanent Chairman. Earlier, he was not like an executive. He was only presiding over the Board. But, now, this gentleman, Shri N. B. Prasad, is a scientist and he is the chief executive of the ONGC. Therefore, he has all the authority which a chief executive should have and he was alsp not appointed by me, but by a Committee of Experts headed; by Mr. Haksar and consisting of representatives of different branches of industry. So, after that, he was selected and he is an expert. He was working in the Atomic. Energy Establishment and he was in the industrial, field also. There1fore, what I am saying is that these people cannot be called bureaucrats. They are certainly technocrats. The meaning of the word "technocrat" certainly applies to them in lull. Therefore to say that this is overrepresented by the bureaucrats is wrong.

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Then, Sir, out of the two persons who are going to be nominated, one is going to be a scientific person. My idea is to have somebody who is a teacher or a professor or a petroleum geologist, a man who will have an objective and scientific grounding in the subject. So far as the labour representative is concerned, we want to have one, to start with, and see how the whole thing works. This is the first time that a representative of the labour in industry has been included, not in a managerial body, but in a decisionmaking body and a financial body at that and, therefore, I think that this is the beginning that we have made and if it succeeds— I hope it will—we will be happy.

SHRI T. V. ANANDAN: It will

SHRI D. K. BOROOAH: Then, Sir, Mr. Niren Ghosh raised the question of the price of the indigenous crude oil. He is not here now. The international price is about \$ 11.00 or \$ 11.50 or \$ 11.45 and here we have fixed it at only 8.50. Therefore, the ONGC is not making any extra profit. It is making some profits only. But, comparatively speaking, the costs also have gone up. That is why we are selling, and our products have been priced, at \$ 8.00 per barrel because our internal price has been fixed only \$ 8.50. If it is imported oil, then the prices would have gone up much higher ttyan what we have gained today. Therefore, we are not profiteering. Whatever we get, it will be about Rs. 900 crores or so or a little more or ihere may be a difference of five or . {en crores of rupees on either side and ft, will depend on the quantity of crude produced in the next five years. Whatever it may be, this entire money is going to be utilised for the development of exploration. This money is going to provide the ancillary assistance that the job of exploration might need and this is the purpose of the Bill.

(D«vtlop_mtnt) Bill, 1974

Then, Sir, so far as the other points raised by the honourable Members are concerned, by and large, I think, they have been replied to except the point relating to the multinationals.

Sir, I am no less aware than the honourable Members about the risk of the multi-nationals. It is an historical fact that the multi-nationals have played politics in many countries with the result that today one has to be very careful in engaging the services of the multi-nationals. Sir, we did not use them for any on-shore drilling. We gave them certain areas of the sea.

Firstly, Sir, let it go on record, I say it without fear of contradiction that today this technology, this off-shore technology, is known to the western countries in general, and the U.S.A. in particular. Even all the countries which are drilling in off-shore areas like England, are utilizing American technology in a good measure. This is a fact, Sir. Therefore, we have used them. But we have seen to it that we have not engaged what are known as giants. These are middle size companies which are engaged in drilling, and they have no resources to play politics like big companies like the ESSO, Texico and all such big companies. We have not gone in for that. We have gone in for middle size, professional people who have done work elsewhere, on the basis of their performance we have utilized their services. Not only that, Sir, now we are trying to engage other countries like Canada, Italy and other countries, where there will be no risk of any political domination or ...

श्री योगेन्द्र शर्मा : आपने बहुत ही सही कहा कि जहां से भी मिलेगा वहां से ले रहे हैं। क्या आपको मालम है कि मैक्सिको की

श्री योगेड समी

Oil Industry

अपनी जो राष्ट्रीय कंपनी है 'पेमेक्स.' उसको आफ-शोर डि्लिंग करने का तर्जबा भी है, वह कर भी रही हैं, क्यों नहीं उसके साथ आप सहयोग करते हैं आफशोर डि्लिंग को पूरा करने के लिए?

SHRI D. K. BOROOAH: Sir, when I went to the United Nations, I talked and discussed with these experts. I discussed with the Mexican experts, because Mexico is the first under President Carnalis nationalise the oil industry. But they said that their work is limited and India is too far away. We are trying public sector companies like E.N.I, and French companies. Some want a share in the area. But these are not oil producing countries...

श्री योगेन्द्र शर्मा : जिस तरह से इटली का मैथ्यु हो गया, हम चाहते हैं कि बरुवा साहब भी हिन्दुस्तान के मैथ्यू हो जायें और यहां का तेल का उत्पादन बढ जाय । I wish you to be a 'Mathew'...

SHRI D. K. BOROOAH: Then I may also be involved in an air crash one of these days?

MR. DEPUTY CHAIRMAN: God forbid... (Interruptions)

SHRI D. K. BOROOAH: Therefore, we have been very careful, and we do that. And certainly I want this House to be very careful about the activities of the multi-national companies. But my assessment is that these are not multi-national companies. These are genuine American companies. They have come from America and we have engaged them in a particular job and according to a plan which I explained in this House. There is no risk.

Then, another point which Mr. Anandan raised was about the south. I find, Sir, that we have already started drilling in Tamil Nadu. We have already started drilling In other parts of the country. We are doing it in Kashmir, in U-P

श्री राजनारायण: य०पी० में कहां डिलिंग हो रहा है ?

श्री डी० के० बरुआ: य०पी० में जा रहे हैं श्री राजानरायणः काश्मीर में तो चले गये।

SHRI D. K. BOROOAH: So far as oifshore drilling is concerned, Cauvery Basin and the Godavari Basin have been found to be very prospective, as well as the Palk Strait area which is also very prospective. But I am only wanting to point out one small thing. Whatever survey was done was done by the Soviet seismic survey ship, and after that by Levigloria, which also made a little survey. The first thing

that I did when I joined was 4 P.M. that I ordered a survey ship

which is coming in early 1975, that is, in January or February. Then we will go in for intensive survey in that area. Then, Sir, it will be possible for us to give the contract to other foreign companies and also to do it ourselves. We have already decided to buy one more platform, not only a platform of the type of Sagar Samrat, but a much more sophisticated and bigger platform. We have already located one or two and we are going to buy them. The purpose of this Bil! is to give a fillip and a push to the extensive plans we have for production in this country. As I have said, we have to view the entire oil industry as an integrated one. One thing leads to another. If we add something, we add something somewhere. We have to take an integrated view of the oil industry.

I will be grateful if the hon. Members pass this Bill unanimously. That will give strength to us. It will give strength to me personally and also to my people.

MR. DEPUTY CHAIRMAN: The question

"That the Bill to provide for the establishment of a Board for the development of oil industry and for that purpose to levy a duty of excise on

crude oil and natural gas and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 3 (Establishment and constitution of the Board)

SHRI SANAT KUMAR RAHA (West Bengal): Sir, I beg to move:

"1. That at page 3—

- (i) line 22, *for* the word 'two' the word 'four' be substituted; and
- (ii) line 25, *after* the word 'other' the word 'three' be inserted."

Sir, we find that the Board will be constituted with 13 members including one ex-officio Secretary. Almost all the members are nominated by the Government from the Ministry of Petroleum, Ministry of Finance, Corporations and from amongst the experts with special knowledge. The employees who are employed in the industry have been given only one membership. I think the oil industry is a very vital, potential and most strategic industry. It will change the face of India. If it is so, then who will change? I think, without the participation of the workers concerned, you cannot change the face of India in a new modern era. I think the representation from the labourers concerned is only formal and for namesake. I think that the hon. Minister should consider it seriously and the representation should be four. One should be from amongst the persons who, in the opinion of the Government, has special knowledge. The other three should be appointed by the Government to represent the labour employed in the oil industry by election of the labourers concerned. If the trade union leaders and the employees do not help the management, then the bureaucrats

and the technocrats will damage this industry. I apprehend this. To check this corruption by the bureaucrats and technocrats, I want that the workers and labourers concerned should be adequately represented. Therefore I propose my amendment (1).

The question was proposed.

श्री राजना रायण: श्रीमन, मैं सम्मानित सदस्य ने जो संशोधन पेश किया उसका समर्थन करने के लिए खड़ा हुआ हं। मुझे अफसोस है कि श्री बरुवा जिनको मैं बहुत पहले से जानता हूं, उसी विश्वविद्यालय की उपज हैं, जहां मैं पढ़ा हूं। मैं समझ नही पाया कि वे कैसे मजदूरों को भूल गये। श्री बख्वा ने इसको मव किया तो मैं अपना संशोधन दे नहीं पाया क्योंकि इलाहाबाद, लखनऊ और रायबरेली जाना पड़ गया क्योंकि इंदिरा जी के लोग हमारे गवाहों को भगा कर ले जाने लगे हैं। मैं भी अपना संशोधन दिया होता। हमें यह मालम नहीं था कि यह आज पास होने वाला है। इसलिए मैं बहुत ही विनम्प्रता के साथ निवेदन कर रहा हूं कि यह जो माननीय सदस्य का संशोधन है, इसको मंत्री महोदय स्वीकार कर लें, वरना इसमें शुद्ध नौकरशाही का बोलबाला हो जाएगा और जितना पैसा रहेगा उसका दूरपयोग होगा और उससे कोई बहुत बड़ा कल्याण भी नहीं होगा। लेकिन अगर मजदूरों का प्रतिनिधित्व रहेगा तो कुछ न कुछ उन पर चैक रखेंगे। इसलिए मैं उनके संशोधन का समर्थन करता हं।

SHRI D. K. BOROOAH: Sir, it is a very simple thing. This is not a labour employing body.

AN HON. MEMBER: But, the representatives of the management are there.

SHRI D. K. BOROOAH: This is not a labour employing body. This is only a body which will disburse funds in accordance with the priorities of different industries.

So far as the industries are concerned, we have decided, in my Ministry, to have representatives in the Board of

[Shri D. K. Borooah] Directors of all do not know what other industries. I Departments have done. We have already started in H.O.C. and Hindustan Antibiotics. We are going to start in I.O.C. and, may be, later in the O.N.G.C. As I said, it has nothing to do directly with labour and nothing will be done by vote there. That will be done in accordance with certain priorities decided and discussed already. wanted to bring in the labour point of view. Therefore, it is a step in the right direction. A particular number of officers is provided in the Bill. Now, if we increase the number, what will happen is that it will also increase the payment of the expenses for this purpose which will have to be drawn from the Consolidated Fund of India. Sir, that will not be proper. Howsoever much I may sympathise with Mr. Raha's amendment, ably supported by Mr. Rajnarain, I am not in a position to accept it.

MR. DEPUTY CHAIRMAN: The question is:

- 1. "That at page 3—
- (i) line 22, for the word 'two' the word 'four' be substituted"; and
- (ii) line 25, after the word 'other' word 'three' be inserted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clauses 4 and 5 were added to the Bill.

Clause 6: (Functions of the Board)
SHRI YOGENDRA SHARMA: Sir,
move:

2. "That at page 4, line 41, for the words 'or other person who' the word 'which' be substituted."

3. "That at page 5, lines 48 to 50 be deleted."

मेरा संशोधन बहुत सीधा है। आपने इस बिल में इस बात की व्यवस्था की है कि यह जो फण्ड खडा किया जा रहा है उससे आप संबंधित तेल उद्योग को मदद करेंगे, मगर यहां पर यह भी कहा है कि परसन्स को भी मदद करेंगे। यह बात हमारी समझ में नहीं आई कि किसी व्यक्ति को मदद करने की बात यहां पर कहां से आ गई? क्या इसका मतलब यह है कि आप प्राइवट सैक्टर को भी तेल उद्योग में लाना चाहते हैं ? म जानना चाहता हं कि इस प्रकार का प्रावधान करने का क्या मतलब है ? आपने बहत ठीक कहा कि तेल उद्योग को प्रायरिटी देने की आवश्यकता है और उसके लिए विशेष फण्ड की जरूरत है। हम भी उसके लिए आपका समर्थन कर रहे हैं। मगर उसके नाम पर आप व्यक्तियों को भी मदद करने चलेंगे तब तो जो भी विशेष फण्ड होगा उसका दूरुपयोग जो प्रायरिटी जरूरत है उस प्रायरिटी जरूरत के लिए नहीं बल्कि जिस तरह से हमारे देश में और व्यवस्था चल रही है, खासकर आर्थिक मामले में तो हमको खतरा है। इसलिए हमारा संशोधन बहुत सीधा है, कि जो भी विशेष फण्ड आप ला रहे हैं उस विशेष फण्ड से किसी व्यक्ति को नहीं बल्कि आप उन उद्योगों को मदद करें, खासकर तेल का पता लगाने में, तेल को निकालने में और तेल को पहुंचाने के लिए।

The questions were proposed.

भी राजनारायणः अगर कोई व्यक्ति लगाए तो ?

SHRI D. K. BOROOAH: Sir, there is hardly any necessity in this case because this is not in relation to exploration but ancillary industries, ancillary activities associated with this. Sir, suppose a group of people form into a co-operative and suppose we have to specially support the Scheduled Castes or the Scheduled Tribes in some economic activity connected with that. That is why this provision has been made. Not that it will go to any industrialists individually. The whole idea

is that we may have co-operatives. Now the I.P.C.L. is giving certain facilities to certain polyester units. We have given to co-operatives also. Therefore, I would like to keep it a little wide so that we can function with some elasticity because, apart from companies, there are groups of people—ethnic groups, backward groups, Scheduled Caste and Scheduled Tribe groups—and we may have to give some assistance to them in their economic activity related to the oil industry. Therefore, I would request the hon. Member not to press it.

श्री योगेन्द्र शर्मा: यह तो उन्होंने कबूल किया कि लूपहोल्स इसमें है। आपकी मन्शा ठीक हो सकती है।

श्री उपत ।पति : आप इसको प्रेस कर रहे हैं?

श्री योगेन्द्र शर्मा: प्रेस कर रहा हं।

MR. DEPUTY CHAIRMAN: The question is:

2. "That at page 4, line 41, for the words 'or other person who' the word 'which' be substituted."

The motion was negatived. MR. DEPUTY CHAIRMAN: The question is:

3. "That at page 5, lines 48 to 50 be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 6 stand part of the Bill." *The motion was* adopted.

Clause 6 was added to the Bill.

Clauses 7 to 31 were added to the Bilk

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI D. K. BOROOAH: Sir, I move:

"That the Bill be passed." *The question was proposed.*

भी राजनारायण । श्रीमन्, मैं इस को अपोज करने के लिए खड़ा हुं, थर्ड रीडिंग में।

भी उपसभापति : अभी तो आप अमेंडमेंट पर बोले हैं।

श्री राजनारायण : अभी तो कुछ भी नहीं बोला है। श्रीमन्, अगर बरुवा जी एक संशोधन को मान गये होते तो हो सकता है शायद मैं बोलने के लिए खड़ा नहीं होता मगर मुझ अफ-सोस है कि बरुवा जी जो तर्क दिये हैं उसी तर्क के विरुद्ध खद अपना भाषण किये हैं।

भी उपसमापति: 2 मिनट में कह दीजिए।
[The Vice-Chairman (Shri Bipinpal
Das) in the Chair]

भी राजनारायण: श्रीमन, जो तेल उद्योग का विकास बोर्ड बना है उस विकास बोर्ड को जनता के धन का दृरुपयोग करने का साधन बनाया जा रहा है। मैं बहुत ही ताकत के साथ, जोर के साथ कहना चाहता हूं कि बोर्ड का जिस ढंग का कंस्ट्रक्शन है, वह केवल एक व्यूरोक्रेसी को बढ़ावा देता है। नौकरणाही बढ़ेगी और जनता पर टैक्स का बोझ पड़ेगा। उसको अनुचित ढंग से. मनमानी तरीके से, स्वेच्छाचारी ढंग से बोर्ड खर्च करेगा। मैं माननीय मंत्री जी के उस तर्क को समझ सकने में असमर्थ हं कि सेस रहेगा तो यह होगा, एक्साइज इयुटी रहेगी तो यह होगा। तो यह जिस ढंग का बोर्ड है उसमें मनमानीपन है, शुद्ध रूप से हम यह कहना चाहते हैं। बरुवा जी इसको साफ करें। यह क्या है ? यह अप्रोप्रिएशन हो रहा है ? यानी, सारा का सारा बोर्ड खर्च कर लेगा और खर्च कर लेने के बाद वह भेज देगा अपूवल के लिए । अप्रवल हो जाएगा और फिर उसके बाद कोई कुछ कर नहीं सकता। तो यह जो डबल सिस्टम किया जा रहा है और एक्साइज डयटी के नाम पर, मैं इसका घोर विरोध करना चाहता हूं और मैं चाहता हूं यह हमारी संसद के सम्मानित सदस्य इस डब्ल विकग को, डब्ल डीलिंग को, जरा गहराई तक समझें। हो सकता है बरुआ साहब एक नई व्यवस्था कायम करके चले जायं क्योंकि किसी के बारे में कोई खबर नहीं कि कल उनकी जगह पर कौन आता

श्री राजनारायणी

है और क्या करेगा। इसलिए एक खतरा इसमें है। देखा जाय। श्रीमन्, हमने इसीलिए संशोधन का समर्थन किया था।

(श्री बिपिनपाल दास) : उपसभाध्यक आप रिपीट कर रहे हैं।

श्री राजनारायण : आप इतनी जल्दी क्यों घबराते हैं। बध्वा साहब आपके प्रदेश से आते हैं, इसलिए आप फेवर करना चाहते (Interruption) हम यह बात जानते हैं कि तीसरी रीडिंग में क्या कहा जाता है और इस बारे में श्री ओम् मेहता साहब हमें न समझायें। श्रीमन्, इस बिल में लिखा है "दो सदस्य जिनमें से एक केन्द्रीय सरकार द्वारा उन व्यक्तियों में से नियुक्त किया जायेगा जिन्हें केन्द्रीय सरकार की राय में तेल उद्योग की विशेष जानकारी या अनुभव है और दूसरा उस सरकार द्वारा तेल उद्योग में नियोजित श्रमिकों का प्रति-निधित्व करने के लिए नियुक्त किया जाएगा।'

श्रीमन्, प्रतिनिधित्व करने के लिए सरकार इनको नियुक्त करेगी। हम लोगों का संशोधन यह था कि इन प्रतिनिधियों का चनाव श्रमिक करेंगे। जो श्रमिक हैं, जो लेबरर्स हैं, वही प्रतिनिधियों को चुनकर भेजेंगे। मैं माननीय मंत्री जी से यह निवेदन करना चाहता हं कि आपने जो सरकारी प्रतिनिधियों की संख्या इतनी रखी है, उसके सम्बन्ध में यह कहना चाहता हं कि आप चार की जगह दो कर दीजिये, पांच की जगह तीन कर दीजिये। दो की जगह एक कर दीजिये और तीन की जगह दो कर दीजिये। इस तरह से बोर्ड की संख्या 13 ही रहेगी और इससे ज्यादा नहीं होगी ।

श्रीमन्, आज मैं तीसरे वाचन में अपने जजबात को कहे बिना नहीं रह सकता हं। हमारे देश की जनता गरीब है और जनता में अब कर देने की क्षमता नहीं रह गई है। आज जनता कर देते ऊब गई है और कोई भी टैक्स जो तनिक महंगाई बढ़ाता है, इस

तरह के विधेयक का हम घोर विरोध करेंगे। इसलिए हम यह कहना चाहते हैं कि यह जी काला बिल है वह एक तरह से मारक बिल है। मैं माननीय मंत्री जी से कहना चाहता हं कि इस विद्येयक के द्वारा पैट्रोल और मिट्टी के तेल के भाव बढ जायेंगे और इतना अधिक पैसा देने के लिए आज लोगों के पास पैसा नहीं है।

उपसभाध्यक्ष (श्री विधिनपाल दास) : आप रिपीट कर रहे हैं।

श्री राजनारायण: अगर हम कोई बात रिपीट करेंगे तो हम फीरन बैठ जायेंगे। मैं आपकी आज्ञा का उल्लंघन नहीं करना चाहता हं। और इसलिए नहीं करना चाहता हं क्योंकि आप हमारे पूराने साथी हैं। इसलिए मैं कहना चाहता हं कि जब आप हमको टोकते हैं, तो हमारी बोलने की धारा ट्ट जाती है और हम दूसरी ओर बह जाते हैं। यह जो लाल बत्ती है उसको आप जला दीजिये ताकि इसके जलने के पांच मिनट बाद सब को अपना भाषण समाप्त कर देना चाहिय । अगर आप इस तरह की व्यवस्था कर देंगे तो मैं भी बैठ जाऊंगा।

उपसमाध्यक्ष (श्री बिपिनपाल दास) : अगर आप बैठ जाएं, तो अच्छा होगा ।

श्री राजनारायण: श्रीमन्, तो मैं यह कहना चाहता हुं कि इस विधेयक द्वारा जनता के ऊपर बोझ बढ जायगा । मैं आपको एक नई जानकारी देना चाहता हं कि जो हमारी मौजदा सरकार है, उस सरकार का एक सुझाव यह है कि किसी ढंग से इस देश में तानाशाही व्यवस्था कायम हो जाय। पैट्रोल इतना महंगा हो जाय कि गरीब और सीधे सादे लोग और गरीब पार्टी चुनाव लड ही न सके । रल का किराया इतना महंगा हो जाय कि आवागमन ज्यादा न होने पावे । सभी चीजों की कीमत इतनी बढा दी जाय कि लोग अभाव से कमजोर हो जायं और उसके बाद हम को वोट दें तथा हमारे शामने शुक जायं ।

श्रीमन्, माननीय बरुवा जी को मैं यह कहना चाहता हं कि प्रधान मंत्री के खफिया विभाग ने उनको यह स्झाव दिया है कि चनाव इतना महंगा कर दो कि कोई सीधा आदमी लड़ ही न पाये। जो सीधा आदमी होगा, उसके पास चुनाव लड़ने के लिए कहां से पांच लाख रूपया, दस लाख और पचास लाख रूपया आयेगा और कौन इतना महंगा पेट्रोल पर खर्च करेगा? इसलिए मैं बहुत सफाई के साथ कहना चाहता हूं सरकारी पक्ष से कि तुम लोग किसी के गुलाम बन कर रह जाओगे। प्राइम मिनिस्टर बारबार कह रही है कि मैं तुम लोगों को चुनाव में जीताकर लाई हूं और मेरी करामात से ही तुम लोग चुनाव जीते हो। इसलिए तुम लोग गुलाम बनकर रहना चाहते हो? आज निक्सन को अमेरिका में कैसे हटा दिया गया।

उपसभाध्यक्ष (श्री बिपिनपाल दास) : अब आप पेट्रोल की जगह पर निक्सन में आ गयं हैं।

श्री राजनारायण: श्रीमन्, हम यह निवंदन करना चाहते हैं कि सरकार इस विधेयक के द्वारा पेट्रोल और मिट्टी के तेल के दाम बढ़ाने जा रही है और इसलिए मैं इसका घोर विरोध करता हूं। श्रीमन्, एक मिनट हम और लेंगे। मथुरा हमारा जिला है।

उपसमाध्यक्ष (श्री बिपिनपाल दास) : आपका जिला बनारस है।

श्री राजनारायण: मथुरा हमारा उतना ही है जितना बनारस है। मथुरा और बनारस दोनों ही धार्मिक स्थान हैं। कमलापित जी इससे परिचित हैं, आप इन बातों को कम जानते हैं।

संसदीय कार्य विभाग तथा निर्माण और आवास मंत्रालय में राज्य मंत्री (श्री ओइम् मेहता): इन्होंने बनारस छोड़ दिया है।

श्री राजलारायण : मयुरा में तमाम किसानों की जमीन ले ली गई। दो बार हमारे दल के लोगों ने सत्याग्रह किया। प्रधान मंत्री जी वहां गुई और मैं समझता हूं कि शायद उस समय बहां माननीय कमलापित जी भी विराजमान थे, उनको मालूम होगा कि किस ढंग से सिर फोड़ा गया, किस ढंग से डंड बाजी हुई। उसी समय आकर हमने प्रधान मंत्री को चिट्ठी लिखी प्रधान मंत्री जी ने कहा था कि एक एस॰एस॰पी॰ के लोगों का दिमाग ठीक कर दो और उसी के बाद पुलिस ने लाठी चलाना शुरू कर दिया। खादी पोशाक में हजारों की तादाद में पुलिस के जवान प्रधान मंत्री की सभा में बैठे थे। हम लोगों ने आन्दोलन किस लिए किया था, सत्याग्रह किस लिए किया था? मथुरा के किसानों की जो जमीन ली जा रही है....

उपसभाध्यक्ष (श्री बिपनपाल दास) : राजनारायण जी, अब आप बहुत दूर चले गए। You have become completely irrelevant.

श्री राजनारायणः यह इरिलेवन्ट नहीं है ? यह रिफाइनरी का मामला है।

THE VICE-CHAIRMAN (SHRI BIPINPAL DAS): Please sit down.

श्री राजनारायण : मयुरा में तेलशोधक कारखाना केन्द्रीय सरकार खोल रही है । सरकार ने किसानों की जमीन तो ले ली, लेकिन उनको मुआवजा ठीक से नहीं दिया गया । श्री बरुवा जी वहाँ पर गए थे । उन्होंने कहा था कि हम उचित मुआवजा देंगे । मैं जानना चाहता हूं कि आज मयुरा के किसानों को बरुवा जी किस रेट पर मुआवजा देने जा रहे हैं?

श्री डी॰ कै॰ बरुआ: आप चाहते हैं मथुरा में रिफाइनरी हो ?

श्री राजनाराय णः वहां के लोगों की भी राय थी, हमारा प्रस्ताव भी पास हुआ, रिफाइनरी के हम विरोधी नहीं हैं, रिफाइनरी हो, मगर वहां के किसानों को हर हालत में 10 हजार रुपया एकड़ मुआवजा दिया जाय, यह किसानों की मांग है। वरुवा जी ने अभी तक वहां के किसानों को समुचित उत्तर नहीं दिया है कि किस रेट पर मुआवजा दिया जायगा। प्रधान मंत्री जी गईं, कमलापित जी मुख्य मंत्री थे, वे भी गए और उसके बाद बरुवा जी गए और वरुवा जी ने कहा कि तेलशोधक कारखाना

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बनेगा । लाठी चली, तमाम हमारे दल का भी भरो सिंह शेखावत : मैं अपनी, पार्टी की तरफ से क्यों नहीं बोल सकता ? यह क्या बात है ? मैं दो मिनट से ज्यादा समय नहीं लुंगा ।

श्री राजनारायण : तृतीय वाचन पर कोई भी बोल सकता है।

श्री भैरों सिंह शेखावतः उपसभाष्यक्ष महोदय,

THE VICE-CHAIRMAN (SHRI BIPIN-PAL. DAS): You have already spoken on the First Reading.

THE VICE-CHAIRMAN (SHRI BIPINPAL DAS): I know how to conduct the business. You are not to dictate.

श्री भैरो सिंह शेखावत: श्रीमन्, बिल में "ओईल इंडस्ट्री" की यह परिभाषा दी गई है :

" 'oil industry' includes all activities by way of prospecting or exploring for or production of mineral oil, refining, transportation, processing, storage, handling, and marketing, of mineral oil, production and marketing of all products, down-stream of an oil refinery and the production of fertilisers and petro-chemicals

स बिल के द्वारा एक फंड भी बनाया गया है। आयल इंडस्टी को पनपाने के लिए इस फंड में से पैसा दिया जायगा । माननीय मंत्री महोदय जानते हैं कि शेखावटी में सलेदीपूरा में पाइ-राइटस प्रचर माता में मिल रहे हैं। वहां किसी भी प्रकार का उद्योग आज तक स्थापित नहीं and all activities directly or indirectly connected therewith;".

हुआ है। राजस्थान वैसे भी इंडस्ट्रियली बैकवड है। राजस्थान में राक फास्फेट उदयपुर में और पाइराइट्स सलेदीपुरा में है। सलेदीपुरा का कारखाना स्थापित फटिलाइजर किया जाय क्योंकि वहां पाइराइट्स प्रच्र मात्रा में मिलते हैं, लेबर सस्ता मिलता है, लेकिन दर्भाग्य से भारत सरकार ने उस फैक्ट्री के लिए क्लियरेंस नहीं दिया है। राजस्थान सरकार ने कई बार लिखा है, राजस्थान सरकार के मुख्य मंत्री आपसे बहुत बार मिले हैं। तो म आपसे निवेदन करना चाहता हं और साथ ही पूछना भी चाहता हूं कि पाइ-राइट्स और एक फास्फेट की बेसिस के ऊपर वहां फटिलाइजर का कारखाना स्थापित करने के सम्बन्ध में विलम्ब क्यों किया जा रहा है। उसके कारण लोगों में बड़ा असन्तोष है। झुंझुनु और सीकर जिले में कोई एम्लायमेंट नहीं है। इसलिए मैं निवेदन करना चाहता हं कि इस फंड में सलेदीपूरा में फर्टिलाइजर का कारखाना स्थापित करने के लिए आप फंड भी दिलवाइए और कारखाने का सारा काम आरम्भ करने के लिए भारत सरकार से जल्दी अनुमति दिलवाइए । यही मुझे निवेदन करना था ।

(Devekpmmt) Bill, rg74

भी डी॰ के॰ बरुआ: सभापति महोदय, शेखावत जी ने जो सुझाव दिया है मैं समझता हं कि वह बहुत माकूल है और इस लिए मैं इस बारे में कुछ कहना चाहता हूं। हम ने काफी कोशिश की है, सेकेटेरियेट लेविल पर मीटिंग हुई, मिनिस्टर आफ स्टेट भी जा कर कुछ बात कर आये, मुझ से भी चीफ मिनिस्टर से बात हुई थी और किसी निर्णय पर पहुंचने के लिए हम प्रबंध कर रहे हैं। उस में राजस्थान गवर्नमेंट का कुछ लाभ होता है और उस लाभ को उस कंपनी को इंश्योर करना चाहिए। यह बात रह गया है। लेकिन मानसिक तौर पर सिद्धांत हम ने तय कर लिये हैं, कानुनी तौर पर उन को हमें पूरा करना है और हम चाहते हैं कि जल्द से जल्द यह हो जाय क्योंकि खाद हम को बाहर से मंगानी पडती है और उस के लिए हम को बोर्ड से रुपया देने की जरूरत नहीं है, इस के लिये रूपया रखा हुआ है।

भी रबी रायः कमलापित जी बैठे हैं। पारादीप के लिये क्या हुआ ?

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श्री भैरों िष्ट शेखावत: इस फर्टिलाइजर प्लान्ट के लिए आपके पास 11 करोड़ रूपय हैं, केवल अनुमति का सवाल है।

श्री डी॰ के॰ बरुआ: उसके लिए रुपया है। निर्णय यह करना है कि गवर्नमेंट आफ राजस्थान को जो लाभ होता है, उस को किस तरह से यह कंपनी बनाने में हम इंग्र्योर कर दें। अगर ऐसे ही कंपनी बना देते हैं तो उनका दस करोड़ रुपया मारा जायेगा। जो कंपनी बनेगी उसमें कोई इस तरह का प्राविजन रखा जाना है कि उनके दस करोड़ का फायदा उनको मिलता रहे।

राजनारायण जी ने जो माकुल बात कही है उसका मैं जवाब दे रहा हूं, लेकिन जो माकूल बात नहीं कही उसका जवाब नहीं दे रहा हं। मथुरा रिफाइनरी के बारे में जो उन्होंने कहा है, यह सही बात 🖁 कि वह होनी चाहिए और जल्द पूरी होना चाहिए । उसका कारण यह है कि मयुरा रिफाइनरी की बड़ी अहमियत है; क्योंकि हमारे हिन्दुस्तान का जो पश्चिमी इलाका है, बेस्टर्न य ० पी०, राजस्थान, पंजाब और हरियाणा और काश्मीर तक, यह एरिया ऐसा है कि जिसको खाद डीजल चाहिए और बहुत बड़ा सप्लाई बेस भी चाहिए, सुरक्षा के लिए भी हमको इसकी काफी जरूरत पड़ सकती है। इसलिए हमने इसको बनाने की बात शुरू की है और उस पर काम शुरू हो रहा है और जल्द ही वह पूरा हो जायेगा।

श्री राजनारायण: किसानों का क्या करेंगे ?

श्री डी॰ कें बरुआ: भटिंडा में फरिंलाइजर फैंक्ट्री बनाने की बात तय हो गयी है और जब मथुरा रिफाइनरी बनेगी तभी उसको फींड किया जा सकेगा। तो यह बनने जा रही है बौर अपने टाइम शेड्यूल से ही बनेगी। कंपेंसेशन के बारे में जो कहा है उसके लिए पहले श्री बहुगुणा जी, चीफ मिनिस्टर, यू० पी० यहां आये थें। में भी था, वह भी थे और हम ने कुछ सिद्धांत तय किये हैं और कंपेंसेशन उसके अनुसार दे रहे हैं और मैं समझता हूं कि कंपेंसेशन देना शुरू हो गया है। वह समाप्त हुआ या नहीं, यह मैं नहीं कह सकता।

श्री राजनारायण : क्या सिद्धांत तय किये हैं ? कितने रुपये पर-एकड़ देंगे ?

श्री डी॰ कें बश्जाः बहुगुणा जी जो प्रपोजल लाये थे, आई॰ओ॰सी॰ से उनकी बात हुई थी। मैं वह आप को बता दूंगा अभी मेरे पास इस वक्त यह नहीं हैं।

श्री रबी राध (उड़ीसा) : मेरे सवाल का जवाब दे दें।

भी राजनारायण: दाम बढ़ेंगे या नहीं ?

भी रणबीर सिंह (हरियाणा) : जमीन, जमीन ही नहीं, किसान का बेटा भी है।

श्री डी० के० बरुआ : जिस की जमीन लेंगें उसके घरके एक एक लड़के को हम रिफाइनरी में काम पर भी लगा देंगे, यह हम ने तय किया है।

पारादीप के बारे में जो आपने कहा है, उसके लिए कमलापित जी बैठे हैं। यह बहुत दयावान हैं और हमारे ऊपर, राजनारायण जी पर और चेयरमैन साहब पर उनकी काफी मेहरबानी है। यह हमारे लिये जरूर कुछ कर देंगे, इसमें मुझे कोई संदेह नहीं है। इन शब्दों के साथ मैं अनुरोध करता हूं कि आप इसको पास कर दें।

THE VICE-CHAIRMAN (SHRI BIPINPAL DAS): The question is:

"That the Bill be passed."

The motion was adopted.